Repealed by Act 2 / 1948

### ORDINANCE No. I of 1943.

An Ordinance to provide for the trial and punishment of enemy agents and persons committing certain offences with intent to aid the enemy.

(Published in the Gazette of India Extraordinary, dated the 9th January, 1943.)

WHEREAS an emergency has arisen which makes it necessary to provide for the trial and punishment of enemy agents and persons committing certain offences with intent to aid the enemy;

Now, Therefore, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor General is pleased to make and promulgate the following Ordinance:—

- 1. (1) This Ordinance may be called the Enemy Short title, extent and commencement.
- (2) It extends to the whole of British India and applies also—
  - (a) to British subjects and servants of the Crown in any part of India,
  - (b) to British subjects who are domiciled in any part of India wherever they may be, and
  - (c) to persons on board any ship or aircraft registered in British India.
  - (3) It shall come into force at once.
- 2. In this Ordinance, unless there is anything Definitions.
  - (a) "enemy" means any State at war with His Majesty;
  - (b) "enemy agent" means a person, not operating as a member of an enemy armed force, who is employed by, or works for, or acts on instructions received from, the enemy.
    - 3. Whoever

Penalty aiding enemy.

3. Whoever is an enemy agent, or, with intent to aid the enemy, does, or attempts or conspires with any other person to do, any act which is designed or likely to give assistance to the naval, military or air operations of the enemy or to impede the naval, military or air operations of His Majesty's Forces or to endanger life, shall be punishable with death.

Offences triable under Ordinance.

- 4. (1) Any offence punishable under section 3 committed at any time after the 2nd day of September, 1939, whether committed before or after the commencement of this Ordinance, shall be triable under the provisions of this Ordinance.
- (2) Where a person is charged before a Special Judge with an offence punishable under section 3, he may be charged with and tried at the same trial for any other offence with which he might, under the Code of Criminal Procedure, 1898, be charged at one trial, and V of 1898. the procedure of this Ordinance shall apply to the trial of any such other offence.

Appointment and jurisdiction of Special Judges.

5. (1) For the trial of offences punishable under section 3, the Central Government may appoint as Special Judges, having jurisdiction throughout British India, any persons who have acted for a period of not less than two years in the exercise of the powers of a Sessions Judge or an Assistant Sessions Judge under the Code of Criminal Procedure, 1898.

V of 1898

(2) A Special Judge shall try any offence punishable under section 3 which the Central Government by general or special order in writing directs to be tried by him, and may hold his sittings for the trial of any case in any place fixed by the Central Government.

6. (1) The Central Government may, at any stage of cases from one the proceedings before a Special Judge, transfer the case Special Judge the proceedings before a Special Judge, transfer the case to another. to another Special Judge.

- (2) Notwithstanding anything contained in the Code of Criminal Procedure, 1898, when a case is transferred vof 1898. under sub-section (1), the Special Judge to whom the case is transferred shall not be bound to re-summon or rehear the witnesses or any of them unless he is satisfied that such a course is necessary in the interests of justice.
- 7. (1) A Special Judge may take cognisance of an Procedure Special Judges offence without the accused being committed to his Court for trial, and, in trying accused persons, shall follow the procedure prescribed by the Code of Criminal Procedure, 1898, for the trial of warrant cases by Magis- v of 1898. trates:

Provided

Provided that a Special Judge shall ordinarily record a memorandum only of the substance of the evidence of each witness examined, may refuse to summon any witness if satisfied after examination of the accused that the evidence of such witness will not be material, and shall not be bound to adjourn any trial for any purpose unless such adjournment is in his opinion necessary in the

V of 1898.

- (2) In matters not coming within the scope of subsection (1) the provisions of the Code of Criminal Procedure, 1898, so far as they are not inconsistent with this Ordinance, shall apply to the proceedings of a Special Judge; and for the purposes of the said provisions the Court of the Special Judge shall be deemed to be a Court
- 8. A Special Judge may pass any sentence authorised Sentences by Special Judges. by law.
  - If in any proceedings before a Special Judge—

Review of convictions.

- (a) a person convicted is sentenced to death, or to transportation for life, or
- (b) though no person is so sentenced, the Special Judge certifies that in his opinion the case has involved questions of special difficulty, whether of law or fact, or is one which for any other reason ought properly to be reviewed,

the proceedings shall be submitted for review by a person appointed in this behalf by the Central Government, which person shall be chosen from the Judges of a High Court in British India, and the decision of that person shall be final.

10. If, as respects any proceedings before a Special Hearing of pro-Judge or before a Judge reviewing under section 9 the economy proceedings of a Special Judge, the Special Judge or reviewing Judge, as the case may be, is satisfied that it is expedient in the interests of the public safety or the defence of British India so to do, such Judge may give directions that throughout or during any part of the proceedings such persons or classes of persons as the Judge may determine shall be excluded.

11. (I) In any proceedings before a Special Judge, Limitation and in proceedings before a Judge reviewing under sec- appearance pleaders. tion 9 the proceedings of a Special Judge when the reviewing Judge grants permission in this behalf, a person accused of an offence triable under this Ordinance may of right be defended by a pleader, but such pleader shall be a person whose name is entered in a list prepared in this behalf by the Central Government or who is otherwise approved by the Central Govern-

- (2) A Special Judge, or a Judge reviewing under section 9 the proceedings of a Special Judge, may appoint a pleader whose name is entered in the list referred to in sub-section (1) or who is otherwise approved by the Central Government to defend at any stage of the proceedings a person accused of an offence triable under this Ordinance who has not himself engaged a pleader.
- (3) A Special Judge shall not be required to grant an adjournment for the purpose of securing the attendance of a pleader, if in the opinion of the Special Judge such adjournment would cause unreasonable delay in the disposal of the case.

Special rule of evidence.

12. Notwithstanding anything contained in the Indian Evidence Act, 1872, when the statement of any I of 1872. person has been recorded by any Magistrate, such statement may be admitted in evidence in any trial before a Special Judge, if such person is dead or cannot be found or is incapable of giving evidence.

Special rule of procedure.

- 13. (1) When any accused in a trial before a Special Judge has by his voluntary act rendered himself incapable of appearing before the Court, or resists his production before it, or behaves before it in a persistently disorderly manner, the Court may, at any stage of the trial, by order in writing, made after such inquiry as it may think fit, dispense with the attendance of such accused for such period as it may think fit and proceed with the trial in his absence.
- (2) Where a plea is required in answer to a charge from an accused whose attendance has been dispensed with under sub-section (1), such accused shall be deemed not to plead guilty.
- (3) An order under sub-section (1) dispensing with the attendance of an accused shall not affect his right of being represented by a pleader at any stage of the trial, or being present in person if he has become capable of appearing, or appears in Court and undertakes to behave in an orderly manner.
- (4) Notwithstanding anything contained in the Code of Criminal Procedure, 1898, no finding, sentence v of 1893. or order passed in a trial before a Special Judge shall be held to be illegal by reason of any omission or irregularity whatsoever arising from the absence of any or all of the accused whose attendance has been dispensed with under sub-section (1).

14. Notwithstanding

V of 1898

14. Notwithstanding the provisions of the Code of Exclusion of Criminal Procedure, 1898, or of any other law for the other Courts. time being in force, or of anything having the force of law by whatsoever authority made or done, there shall be no appeal from any order or sentence made or passed by a Special Judge or a reviewing Judge under this Ordinance and, save as provided in this Ordinance, no Court shall have authority to revise such order or sentence or to transfer any case from the Court of a Special Judge, or to make any order under section 491 of the Code of Criminal Procedure, 1898, or have any jurisdiction of any kind in respect of any proceedings under this Ordinance.

V of 1898.

V of 1898.

15. The provisions of the Code of Criminal Procedure, Application of 1898, and of any other law for the time being in force, in ordinary law. so far as they may be applicable and in so far as they are not inconsistent with the provisions of this Ordinance, shall apply to all matters connected with, arising from, or consequent upon, a trial under this Ordinance.

16. Any person who, without the previous authorisa Disclosure tion of the Central Government, discloses or publishes information relating any information with respect to any proceedings or with proceedings respect to any person proceeded against under this under Ordinance, shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

17. The Central Government may make rules pro- Power to make viding for any matter necessary to carry into effect the rules. purposes of this Ordinance.

> LINLITHGOW. Viceroy and Governor General.

Repealed by Ordinance 1 1 1946

# ORDINANCE No. II o 1943.

An Ordinance further to amend the Essential Services (Maintenance) Ordinance, 1941.

(Published in the Gazette of India Extraordinary, dated the 9th January, 1943.)

WHEREAS an emergency has arisen which makes it necessary further to amend the Essential Services (Maintenance) Ordinance, 1941, for the XI of 1941; . purpose hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the 26 Geo 15, c. 2 Government of India Acc, 1888, and promulgate the following

- 1. (1) This Ordinance may be called the Essential Short title and Services (Maintenance) Amendment Ordinance, 1943. (2) It shall come into force at once.
- 2. In sub-section (3) of section 7 of the Essential Amendment of Services (Maintenance) Ordinance, 1941, for the word section 7, Ord. "person" the words "servant of the Crown" shall

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Price anna 1 or 11d. GIPD-S1-1847 LD-30-1-43-1,700.

Repealed by Ordinance 10/1946.

#### ORDINANCE No. III of 1943.

An Ordinance further to amend the Penalties (Enhancement) Ordinance, 1942.

(Published in the Gazette of India Extraordinary, dated the 16th January, 1943.)

III of 1942

HEREAS an emergency has arisen which makes it necessary further to amend the Penalties (Enhancement) Ordinance, 1942, for the purposes hereinafter appearing :

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 26 Geo. 5, c. 2. 1935, the Governor General is pleased to make and promulgate the following Ordinance:-

> 1. (1) This Ordinance may be called the Penalties short title and (Enhancement) Amendment Ordinance, 1943.

commencement

(2) It shall come into force at once.

III of 1942.

2. In section 2 of the Penalties (Enhancement) Amendment of Ordinance, 1942 (hereinafter referred to as the said III of 1942. Ordinance), for the word and figures "3 to 7" the word, figures and letter "3 to 7A" shall be substituted, and after the word and figure "section 7" the words, figure and letter "or section 7A" shall be inserted.

3. After section 7 of the said Ordinance, the following Insertion sections shall be inserted, namely :-

new sections 7A and 7B in Ord. III of 1942.

VI of 1908.

"7A. Whoever commits an offence punishable Punishment for under section 3 or section 4 or section 5 of the Ex-sections 3, 4 plosive Substances Act, 1908, may, in lieu of any and 5 of Act v1 punishment to which he is liable under the said Act, be punished with death, or with whipping, or with whipping in addition to any punishment to which he is liable under the said Act.

7B. Whoever attempts to commit, or abets, or Punishment for attempts to abet, or does any act preparatory to attempts the commission of, any offence referred to in section abetment 3, 4, 6, 7 or 7A shall notwithstanding anything conoffences. 3, 4, 6, 7 or 7A shall, notwithstanding anything contained in the Indian Penal Code, be punishable with the punishment provided for the commission of the offence."

XLV of 1860.

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Viceroy and Governor General.

Price anna 1 or 13d.

GIPD--S1-I887 LD-15.2.43-1,700.

#### ORDINANCE No. IV of 1943.

An Ordinance to establish the validity of certain appointments as Income-tax Officer of, and certain proceedings under the Indian Income-tax Act, 1922, taken by, persons designated as Assistant Incometax Officers.

(Published in the Gazette of India Extraordinary, dated the 16th January, 1943.)

XI of 1922.

HEREAS an emergency has arisen which makes it necessary to establish the validity of certain appointments as Income-tax Officer of, and certain proceedings under the Indian Income-tax Act, 1922, taken by, persons designated as Assistant Income-tax Officers:

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 26 Geo. 5, c. 2. 1935, the Governor General is pleased to make and promulgate the following Ordinance:-

1. (1) This Ordinance may be called the Income-tax Short title and commence-Proceedings Validity Ordinance, 1943.

(2) It shall come into force at once.

2. Where, whether before or after the commence-Validity of ment of this Ordinance, any person designated as an as Income-tax Assistant Income-tax Officer has been appointed to be or of Assistant Income-tax Officer of Assistant Income-tax Officer has been appointed to be or tant Income-tax Officer has been appointed to be or tant Income-tax. to discharge the functions of an Income-tax Officer for tax Officers and any of the purposes of the Indian Income-tax Act, 1922, of proceedings and where whether before or of the them. and where, whether before or after the commencement of this Ordinance, a person designated as an Assistant Income-tax Officer, appointed to be or to discharge the functions of an Income-tax Officer, has given or served any notice or taken any action whatsoever under the said Act for the purpose of or in connection with the making of an assessment under the said Act, such person shall be deemed to be and always to have been validly appointed as an Income-tax Officer for the purposes of the said Act, and no act purporting to have been done by such person as an Income-tax Officer, and no notice purporting to have been given or served by such person as an Income-tax Officer shall be called in question merely on the ground of any irregularity or defect in the

XI of 1922.

#### LINLITHGOW,

Viceroy and Governor General.

Price anna 1 or 11d.

manner of his appointment as an Income-tax Officer.

GIPD-S1-1888 LD-15-2-43-1,700.

Reposaled by Ordinance 14 1,946

## ORDINANCE No. V of 1943.

An Ordinance further to amend the Collective Fines Ordinance, 1942.

(Published in the Gazette of India Extraordinary, dated the 20th January, 1943.)

WHEREAS an emergency has arisen which makes it necessary further to amend the Collective Fines Ordinance, 1942, for the purpose hereinafter

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out 26 Geo. 5, c. 2. in the Ninth Schedule to the Government of India Act, 1935, the Governor General is pleased to make and promulgate the following Ordinance:-

- 1. (1) This Ordinance may be called the Collective short title and Fines (Amendment) Ordinance, 1943. commence-
  - (2) It shall come into force at once.
- 2. After section 3 of the Collective Fines Ordinance, Addition 1942, the following section shall be added, namely:— section 4 to of XX of 1942.
  - "4. No suit, prosecution or other legal proceeding Bar of legal whatsoever shall lie against any person for proceedings. or in respect of anything which is in good faith done or intended to be done under this

LINLITHGOW. Viceroy and Governor General. Republic by Act 2 1 1948

#### ORDINANCE No. VI of 1943.

An Ordinance to provide for the interpretation in enactments in force in British India of references to Indian Standard Time.

(Published in the Gazette of India Extraordinary, dated the 20th January, 1943.)

WHEREAS an emergency has arisen which makes it necessary to provide for the interpretation in enactments in force in British India of references to Indian Standard Time;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor General is pleased to make and promulgate the following Ordinance:—

- 1. (1) This Ordinance may be called the Indian Short title and Standard Time (Interpretation of References) Ordinance, ment.
  - (2) It shall come into force at once,
- 2. While any order of the Central Government Interpretation is in force fixing Indian Standard Time by reference of references to to Greenwich Mean Time as being in advance of Greenwich Mean Time by an interval other than five and one-half hours, any reference in any enactment in force in British India to Indian Standard Time shall, not-withstanding that such reference may define Indian Standard Time as being five and one-half hours in advance of Greenwich Mean Time, be interpreted as a reference to Indian Standard Time as fixed for the time being by the order of the Central Government.

LINLITHGOW,

Viceroy and Governor General.

ORDINANCE No. VII of 1943. 16 ord 1 9-1946

An Ordinance further to amend the Civil Pioneer Force Ordinance, 1942.

(Published in the Gazette of India Extraordinary, dated the 27th January, 1943)

HEREAS an emergency has arisen which makes it necessary to correct an error occurring in the Civil Pioneer Force Ordinance, 1942 (X of 1942);

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government

of India

of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called

Civil Pioneer Force (Amendment) Ordinance, 1943.

(2) It shall come into force at once.

2. Amendment of section 17, Ordinance X of 1942.—In sub-section section 17 of the Civil Pioneer Force Ordinance, 1942 (X of 1942), for the and figures "the Code of Civil Procedure, 1908" (V of 1908), the words figures "the Code of Criminal Procedure, 1898" (V of 1898), shall be substituted.

Repeated by Ordinance 1 /1944

### ORDINANCE No. VIII of 1943.

An Ordinance further to amend the War Risks (Goods) Insurance Ordinance, 1940.

(Published in the Gazette of India Extraordinary, dated the 27th January, 1943.)

HEREAS an emergency has arisen which makes it necessary further to amend the War Risks (Goods) Insurance Ordinance, 1940 (IX of 1940), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance: -

1. Short title and commencement .- (1) This Ordinance may be called the

War Risks (Goods). Insurance (Amendment) Ordinance, 1943.

(2) It shall come into force at once.

2. Amendment of section 3, Ordinance IX of 1940. - In section 3 of the War Risks (Goods) Insurance Ordinance, 1940 (IX of 1940), hereinafter referred to as the said Ordinance),-

(a) in clauses (a) and (b) of sub-section (1), the words "or in that part of the territory of the State of Cochin which lies within the port limits of the Port of Cochin and the municipal limits of the Municipal Committees of Ernakulam and Muttancheri" shall be omitted;

(b) in sub-section (2), the words, brackets and figure "or in that part of the territory of the State of Cochin referred to in sub-section (1)" shall be omitted.

3. Amendment of section 5, Ordinance IX of 1940. - In sub-section (1A) of section 5 of the said Ordinance,-

(a) the words, brackets and figures "or in that part of the territory of the State of Cochin referred to in sub-section (1) of section 3", where they occur in sub-clause (i) and sub-clause (ii) of clause (b) and in clause (c), shall be omitted;

(b) in clause (c), for the words "being shipped out of India" the words "such

export" shall be substituted; and

(c) after clause (c) the following clause shall be added, namely:-

"(d) to the undertaking by the Central Government, in relation to any person carrying on business in British India as a seller of goods, of the liability of insuring such a person against war risks in respect of goods imported into British India through any port on the Continent of India, while such goods are situated at such port or are in transit from such port to a place in British India."

4. Insertion of new section 7A in Ordinance IX of 1940. - After section 7 of

the said Ordinance, the following section shall be inserted, namely: -

"7A. Recovery of premiums unpaid .- (1) Without prejudice to the provisions of sub-section (2) of section 7, where any person has failed to insure as, or to

the full

the full amount, required by this Ordinance, and has thereby evaded the payment by way of premium of any money which he would have had to pay but for such failure, an officer authorised in this behalf by the Central Government may determine the amount payment of which has been so evaded. The amount se determined shall be payable by such person and shall be recoverable from him as an arrear of land-revenue and shall be a first charge on the property in respect of which the default was made.

- (2) A person against whom a determination is made under sub-section (1) may, within the prescribed period, appeal against such determination to the Central Government whose decision shall be final."
- 5. Amendment of section 9, Ordinance IX of 1940. In sub-section (1) of section 9 of the said Ordinance, after the words "set out in the Schedule," the following words and figures shall be inserted, namely:-

"or ordered to be paid under section 545 of the Code of Criminal Procedure. 1898 (V of 1898), in any prosecution under this Ordinance.".

- 6. Amendment of section 10, Ordinance IX of 1940. In sub-section (1) of section 10 of the said Ordinance, for the words "any person has insured any goods against war risks, and, if so, for what value" the words "the requirements of this Ordinance have been complied with" shall be substituted.
- 7. Amendment of section 11, Ordinance IX of 1940.—Section 11 of the said Ordinance shall be renumbered as sub-section (1) of that section and the following sub-sections shall be added, namely:-
- "(2) In any other case the Central Government may, at its discretion, order a refund to be made of any sum paid or purporting to have been paid as premium in respect of any policy issued or purporting to have been issued under this Ordinance.
- (3) On and after the 1st day of October, 1940, no suit shall be maintainable in any civil Court against the Central Government or a person acting as agent of the Central Government under section 6 for the refund of money paid or purporting to have been paid as premium in respect of any policy issued or purporting to have been issued under this Ordinance."
- 8. Amendment of section 14, Ordinance IX of 1940.—In sub-section (2) of section 14 of the said Ordinance, after clause (d) the following clause shall be inserted, namely:-
- "(dd) the procedure in making determinations and in presenting appeals from determinations made under section 7A:".

LINLITHGOW. Viceroy and Governor General.

# Repealed by ordinance 1 of 1946

### ORDINANCE No. IX of 1943.

An Ordinance further to amend the War Risks (Factories) Insurance Ordinance, 1942.

(Published in the Gazette of India Extraordinary, dated the 27th January, 1943.) Y HEREAS an emergency has arisen which makes it necessary further to amend the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninfh Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance: -

- 1. Short title and commencement .- (1) This Ordinance may be called the War Risks (Factories) Insurance (Amendment) Ordinance, 1943.
  - (2) It shall come into force at once.
- 2. Amendment of section 2, Ordinance XII of 1942. In section 2 of the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), (hereinafter referred to as the said Ordinance),-
  - (a) to clause (a) the words "and boundary walls" shall be added;
  - (b) for clause (i) the following clause shall be substituted, namely:
- '(i) "property insurable under this Ordinance" means, in relation to any factory, the factory buildings and, except where they are for the time being goods insurable under the War Risks (Goods) Insurance Ordinance, 1940 (IX of 1940), all plant and machinery in the factory, all materials in the factory for use in the production or transmission of motive power, or in the maintenance of plant and machinery or in the construction or reconstruction or maintenance of factory buildings, and such other plant, machinery or materials as may be prescribed;".
- 3. Amendment of section 3, Ordinance XII of 1942. In section 3 of the said Ordinance,-
- (a) in sub-section (4), for clause (b) the following clause shall be substituted, namely: -
- "(b) that in respect of each claim the insured shall bear twenty per cent. of the loss or damage, or such other amount as may be fixed, with reference to the insurable value of the property insurable, in accordance with the prescribed
  - (b) in sub-section (5),-
  - (i) for clause (a) the following clause shall be substituted, namely:
- "(a) for undertaking in relation to works in course of construction which, when completed, will become factories, and such plant and machinery appertaining to such works as may be prescribed, the same liabilities as are undertaken
  - (ii) for clause (c) the following clause shall be substituted, namely:
- "(c) that payments due under a policy of insurance issued at any time on or after the 29th day of May, 1942, under the Scheme may be postponed to any time before the expiry of one year from the date of the termination of the present hostilities, or, subject to payment of interest at the rate of two per cent. per annum from the expiry of the said year, to any later date;";

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- (c) in sub-section (6), after clause (c) the following clause shall be added, namely:—
  - "(d) works in course of construction (whether construction was begun before or after the inauguration of the Scheme) which, when completed, will become factories, and subsequent additions to such works."
  - 4. Amendment of section 5, Ordinance XII of 1942.—In section 5 of the said. Ordinance,—

(a) in sub-section (1),—

(i) after the words "becoming a factory" the following shall be inserted, namely:—

"or property becoming property insurable under this Ordinance";

(ii) after the words "become a factory the following shall be inserted, namely:—

"or the property becomes insurable under this Ordinance";

- (b) to sub-section (4) the following words shall be added, namely:—
  "and such punishment shall be without prejudice to any other penalty or liability incurred in consequence of such contravention or failure";
  - (c) after sub-section (4), the following sub-section shall be added, namely:
- "(5) Where any offence under sub-section (4) is tried by a Presidency-magistrate or a Magistrate of the first class, then, notwithstanding anything contained in the Code of Criminal Procedure, 1898 (V of 1898), the Magistrate trying the offence may pass any sentence authorised by that sub-section."
- 5. Amendment of section 7, Ordinance XII of 1942.—In sub-section (1) of section 7 of the said Ordinance, after the word "Schedule," the words and figures "or by way of expenses or compensation awarded by a Court, under section 545 of the Code of Criminal Procedure, 1898 (V of 1898), out of "by fine imposed under this Ordinance," shall be inserted.
- 6. Amendment of section 8, Ordinance XII of 1942.—For sub-section (1) of section 8 of the said Ordinance the following sub-section shall be substituted, namely:—
- "(1) Any person authorised in this behalf by the Central Government may, for the purpose of ascertaining whether or not the owner or occupier of any property required to be insured under this Ordinance has taken out a policy of insurance as required by this Ordinance in respect of such property, or for the purpose of investigating the insurable value of any property insured, or required to be insured, or proposed for insurance under this Ordinance, or for the purpose of estimating the damage suffered by any property insured under this Ordinance,—
- (a) require the owner or occupier of the property, or any person carrying on in British India the business of fire insurance in respect of the property, to submit to him such accounts, books or other documents or to furnish to him such information as he may reasonably think necessary, or
- (b) at any reasonable time enter any premises comprising or containing the property, inspect such premises or property, and require any person found such premises, whom he believes to be in possession of information relevant to his investigation, to furnish to him such information as he may reasonably thin necessary."

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OF 1913.] War Risks (Factories) Insurance.

7. Substitution of new section for section 10, Ordinance XII of 1942.—For section 10 of the said Ordinance the following shall be substituted, namely:—

- of sub-section (4) of section 5, where any person has failed to insure as, or to the full amount, required by this Ordinance, and has thereby evaded the pay ment by way of premium of any money which he would have had to pay but for such failure, an officer authorised in this behalf by the Central Government may determine the amount payment of which has been so evaded and the amount so determined shall be payable by such person and shall be recoverable from him as provided in sub-section (2).
- (2) Any instalment of premium due on a policy of insurance issued under the Scheme, and any amount determined as payable under sub-section (1) shall be recoverable as an arrear of land-revenue and shall be a first charge on the property in respect of which the default was made.
- (3) A person against whom a determination is made under sub-section (1) may, within the prescribed period, appeal against such determination to the central Government whose decision shall be final."
- 8. Addition of new sub-section to section 13, Ordinance XII of 1942.—Section 3 of the said Ordinance shall be renumbered as sub-section (1) of that section and the following sub-section shall be added, namely:—
- n any civil Court against the Central Government, or a person acting as its agent under section 4, for the refund of any money paid or purporting to heen paid as premium on a policy of insurance taken out or purporting to he been taken out under this Ordinance".
- 9. Amendment of section 14, Ordinance XII of 1942.—(1) Section 14 of the said Ordinance shall be renumbered as sub-section (1) of that section and in the section as so renumbered for the words beginning with "from the provisions be substituted, namely:—

"from the provisions of this Ordinance requiring such factories or premises to be insured or to continue to be insured under this Ordinance; but such exemption shall not prejudice the infliction of any penalty or the accrual of any liability incurred before the date on which the exemption takes effect".

- (2) To the said section as so re-numbered by the foregoing sub-section the following sub-section shall be added, namely:—
- "(2) In granting any exemption under this section the Central Government may direct that the exemption shall take effect or be deemed to have taken effect on a specified date after or before the date of the notification."
- to. Amendment of section 15, Ordinance XII of 1942.—In sub-section (2) of ection 15 of the said Ordinance,—
- (a) in clause (b) for the word "properly" the word "property" shall be
  - (b) after clause (f) the following clause shall be added, namely:-
- "(g) prescribe the procedure in making determinations and in presenting peals from determinations made under section 10."
- 11. Amendment of section 16, Ordinance XII of 1942.—In section 16 of the

(a) for clause (a) of sub-section (1) the following clause shall be substituted,

'(a) the plant and machinery, whether above or below ground, appertaining namely:to mines as defined in the Indian Mines Act, 1923 (IV of 1923), buildings appertaining to mines and within a radius of two miles from the mine excavation and, in relation to such plant, machinery and buildings, such materials above ground as would, if the mine were a factory, be included in the term "property

(b) in sub-section (2), for the words "to the manager of a mine for the purinsurable under this Ordinance", ;; poses of the Indian Mines Act, 1923" the following shall be substituted,

'to the agent of a mine as defined in that Act; and in interpreting this namely:-Ordinance as applied by notification under any of the clauses of sub-section (1) "property insurable under this Ordinance" shall be interpreted as meaning all property to which the Scheme is by the said notification declared to apply'.

12. Addition of new section 18 to Ordinance XII of 1942.—After section 17 of the said Ordinance the following section shall be added, namely:-

"18. Refund of insurance premiums.—The Central Government may, in any case in which it thinks fit, allow a refund to be made of any sum paid by vay of premium on a policy of insurance issued or purporting to have been issued LINLITHGOW. under this Ordinance."

tryins 5. Amena Viceroy and Governor General.

WHEREAS an emergency has arisen which makes it necessary further to amend the Special Criminal Courts Ordinance, 1942 (II of 1942), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the

Special Criminal Courts (Amendment) Ordinance, 1943.

(2) It shall come into force at once.

2. Amendment of section 13, Ord. II of 1942.—In sub-section (1) of section 13 of the Special Criminal Courts Ordinance, 1942 (II of 1942), (hereinafter referred to as the said Ordinance), after the words "in the area" the following words shall be inserted, namely:—

"or, where there is more than one Special Judge having jurisdiction in the area, to such one of them as may be appointed to hear appeals under this sub-section by the Sessions Judge of the sessions division within which the

area is situated,".

3. Amendment of section 25A Ord. II of 1942.—In section 25A of the said Ordinance.—

(a) in sub-section (I), for the words "within that area" the words "within

sessions division "shall be substituted;

b) sub-section (3) shall be re-numbered as sub-section (4), and the following shall be inserted as sub-section (3), namely:—

The Provincial Government, at any stage of the proceedings, may transfer a case from a Special Judge appointed for one area to a Special Judge

situated in a different district.";

(c) in sub-section (4), as re-numbered by the foregoing clause, after the word, brackets and figure "sub-section (2)" the words, brackets and figure "or sub-section (3)" shall be inserted.

4. Insertion of new section 25B in Ord. II of 1942.—After section 25A of the

said Ordinance the following section shall be inserted, namely:-

Transfer of appeals.—"25B. (1) The Provincial Government may transfer any appeal preferred under sub-section (1) of section 13 to a Special Judge from that Special Judge either to the Court of Session having jurisdiction in the area for which that Special Judge is appointed or to a Special Judge having jurisdiction in that or in a different area, and may transfer any appeal so preferred to a Court of Session from that Court of Session either to another Court of Session or to a Special Judge appointed for an area either within or outside the sessions division in which that Court of Session is situated, and the Court of Session to which or the Special Judge to whom any appeal is so transferred shall have jurisdiction to dispose of the appeal as if it were an appeal lying to such Court or Judge.

(2) The Chief Presidency Magistrate in a Presidency-town may transfer any appeal preferred to him under sub-section (1) of section 19 from himself to any Presidency Magistrate of the first class, and the District Magistrate of a district may transfer any appeal so preferred to the Special Magistrate or other Magistrate appointed by him to hear the appeal under that sub-section from that Magistrate to another Special Magistrate or Magistrate of the first class, and the Magistrate to whom any appeal is so transferred shall have jurisdiction to dispose of the appeal as if it were an appeal lying to him under that sub-section."

#### LINLITHGOW.

Viceroy and Governor General.

# ORDINANCE No. XI of 1943.

An Ordinance further to amend the Indian Navy (Discipline) Act, 1934.

(Published in the Gazette of India Extraordinary, dated the 3rd February, 1943.)

HEREAS an emergency has arisen which makes it necessary further to amend the Indian Navy (Discipline) Act, 1934 (XXXIV of 1934), for the purpose after appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the ent of India Act, as set out in the Ninth Schedule to the Government Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and the following Ordinance:—

[ORD. XI OF 1943.]

1. Short and commencement.—(1) This Ordinance may be called the Indian Navy (Discipline) Amendment Ordinance, 1943.

(2) It shall come into force at once.

2. Amendment of section 53, Naval Discipline Act, as set forth in the First Schedule to Act XXXIV of 1934. - In clause (7) of section 53 of the Naval Discipline Act, as set forth in the First Schedule to the Indian Navy (Discipline) Act, 1934 (29 & 30 Vict., c. 109, XXXIV of 1934), for the words "may be inflicted for any term " the words " shall, except as provided in section 45, be limited to a term" shall be substituted.

LINLITHGOW,

Viceroy and Governor General.

# ORDINANCE No. XII of 1943.

An Ordinance to provide temporarily for the exercise of the powers and functions vested in the Governor of the Reserve Bank of India.

Published in the Gazette of India Extraordinary, dated the 22nd February, 1943.)

HEBEAS an emergency has arisen which makes it necessary to provide for the exercise of the powers and functions vested in the Beserve Bank of India:

The state of the powers conferred by section 72 of the section of India Act, as set out in the Ninth Schedule to the Government 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make state of the following Ordinance:—

1 Short title and commencement.—(1) This Ordinance may be called the Bank of India (Governor's Powers and Functions) Ordinance, 1943.

(2) It

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[ORD. XII OF 1943.] Reserve Bank of India (Governor's Powers and Functions).

(2) It shall come into force at once.

2. Powers and functions of Governor of Reserve Bank of India to be exert able by Deputy Governor of the Bank.—From the time at which a vacant eccurred in the post of Governor of the Reserve Bank of India and until a Governor is appointed, any power or function which the Governor of the Re-Bank of India is authorised or required to exercise by or under the Reserve Bank of India Act, 1934 (II of 1934), or by or under any other law for the time bear in force may be lawfully exercised by Chintaman Dwarkanath Deshment Esquire, Deputy Governor of the Reserve Bank of India, or any person

LINLITHGOW. Viceroy and Governor German An Ordinance to secure the continuance in employment of certain persons employed in connection with the maintenance, working and management of telephonic communications in British India. Ord. XIII 9/1943

(Published in the Gazette of India Extraordinary, dated the 16th March, 1943.)

HEREAS an emergency has arisen which makes it necessary to secure the conmanagement of telephonic communications in British

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Comment of India Act, as set out in the Ninth Schedule to the Government of Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promake the following Ordinance :-

1 Short title, extent and commencement .- (1) This Ordinance may be called the

Services (Telephone Employees) Ordinance, 1943.

Price anna 1 or 13d. Repealed by Act. 2 1 1948

- (2) It extends to the whole of British India.
- (3) It shall come into force at once.
- 2. Prohibition of abandonment of certain employments.—Any person engaged in employment under the Bengal Telephone Corporation, Limited, the Bombay Telephone Company, Limited, or the Madras Telephone Company, Limited, on the 31st day of March, 1943, shall, unless the Central Government has before that date intimated that his services will not be required, be deemed to have been taken into employment under the Crown immediately before the 1st day of April, 1943, and thereupon the provisions of the Essential Services (Maintenance) Ordinance, 1941 (XI of 1941), with respect to employment under the Crown shall apply to such person.

LINLITHGOW,

Viceroy and Governor General.

# Repealed by Ordinance 1 of 1946

#### ORDINANCE No. XIV of 1943.

An Ordinance further to amend the Defence of India Act, 1939.

in the Gazette of India Extraordinary, dated the 27th April, 1943.)

Defence of India Act, 1939 (XXXV of 1939), for the purpose hereinafter

THEREFORE, in exercise of the powers conferred by section 72 of the of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and the following Ordinance:—

This Ordinance may be called the Defence may

I shall come into force at once.

of sub-section (2) of section 2 of the Defence of India Act, 1939 (XXXV of India Act, 1939 (XXXV

apprehension and detention in custody of any person whom the empowered by the rules to apprehend or detain as the case may be suspects

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on grounds appearing to such authority to be reasonable, of being of hostile original or of having acted, acting, being about to act, or being likely to act in a manual prejudicial to the public safety or interest, the defence of British India, the tenance of public order, His Majesty's relations with foreign powers or Indian States, the maintenance of peaceful conditions in tribal areas or the efficient secution of the war, or with respect to whom such authority is satisfied that apprehension and detention are necessary for the purpose of preventing him from acting in any such prejudicial manner, the prohibition of such person from enterior or residing or remaining in any area, and the compelling of such person to residence and remain in any area, or to do or abstain from doing any thing;".

3. Validity of orders made under rule 26, Defence of India Rules.—For removal of doubts it is hereby enacted that no order heretofore made against person under rule 26 of the Defence of India Rules shall be deemed to be in the latest and the l shall be called in question on the ground merely that the said rule purpose confer powers in excess of the powers that might at the time the said rule be lawfully conferred by a rule made or deemed to have been made under 2 of the Defence of India Act, 1939.

LINLITHGOW.

Viceroy and Governor

### Reproled by ordinance 14 1946 ORDINANCE No. XV of 1943.

An Ordinance to amend the Enemy Agents Ordinance, 1943.

Published in the Gazette of India Extraordinary, dated the 1st May, 1943.)

HEREAS an emergency has arisen which makes it necessary to amend the Agents Ordinance, 1943 (I of 1943), for the purpose hereinafter

INTERESTRE, in exercise of the powers conferred by section 72 of the of India Act, as set out in the Ninth Schedule to the Government of 1335 (26 Geo. 5, c. 2), the Governor General is pleased to make and pro-

- This Ordinance may be called the Enemy American (1) Ordinance, 1943.
  - It shall come into force at once.
- of section 9, Ordinance I of 1943.—Section 9 of the Enemy Agents (I of 1943), shall be renumbered as sub-section (I) of that section, sub-sections shall be added, namely:—

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- "(2) Where any proceedings are so submitted for review, whether such submission was made before or is made after the commencement of the Enemy Agents (Amendment) Ordinance, 1943 (XV of 1943), the Judge reviewing the proceedings may, and shall be deemed always to have been empowered to, exercise in his discretion any of the powers exercisable under section 439 of the Code of Criminal Procedure, 1898 (V of 1898), by a High Court in the case of any proceeding to which the said section 439 refers.
- (3) The person appointed under sub-section (1) to review the proceedings of a Special Judge may call for and examine the record of any proceedings before the Special Judge for the purpose of satisfying himself as to the correctness, legality or propriety of any finding, sentence or order recorded or passed and as to the regularity of any proceedings of the Special Judge, and may exercise in the case of proceedings the record of which has been so called for any of the powers which would have been exercisable by him in the case of such proceedings had they been submitted to him for review under sub-section (1)."

LINLITHGOW.

Viceroy and Governor General.

# Sections 3, 4 and 5 Repealed by Ordiname 1 of 1946

### ORDINANCE No. XVI of 1943

and the cartain provisions in connection with the tax on excess profits

Gazette of India Extraordinary, dated the 17th May, 1943.)

HEBEAS an emergency has arisen which renders it necessary to make

THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make promulgate the following Ordinance:—

- 1. Short title, extent and commencement.—(1) This Ordinance may be called the Excess Profits Tax Ordinance, 1943.
  - (2) It extends to the whole of British India.
  - \* (3) It shall come into force at once.
- 2. Deposits in connection with payments of excess profits tax.—(1) When excess profits tax charged under the provisions of the Excess Profits Tax Act, 1940 (XV of 1940), in respect of any chargeable accounting period ending after the 31st day of December, 1942, becomes payable under that Act after assessment made under section 14 of that Act, the person liable to pay such excess profits tax shall deposit with the Central Government, before such date as may be specified in a notice in this behalf in such form as may be prescribed by rules made under sub-section (5) issued to him by the Excess Profits Tax Officer, a further sum equal to one-fifth of the amount of the said excess profits tax; and the provisions of section 10 of the Indian Finance Act, 1942 (XII of 1942), shall, as the solution of the said section, apply in respect of such the said section 10.
- provisions of sub-section (1) of section 10 of the Indian Finance Act, 1942), in so far as they enable the making of voluntary deposits, have effect except in relation to excess profits tax charged in chargeable accounting period ending on the 31st day of December,
- that sub-section shall be repaid by the Central Government months of the date of termination of the present hostilities or months of the date on which the deposit was made, which
- in sections 45 and 46 [except sub-sections (1) and (1A) in Income-tax Act, 1922 (XI of 1922), as applied by section Tax Act, 1940 (XV of 1940), shall apply to the payment deposits required by sub-section (1) of this section as if the sub-section (1) of this section were a notice of demand under in Income-tax Act, 1922 (XI of 1922), and as if a default of such deposit were a default in making payment of excess
- Act, 1942 (XII of 1942), conferred by sub-section (3) of that

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section shall include a power to make rules for carrying out the purposes

- 3 Insertion of new section 14A in Act XV of 1940.—After section 14 of this section. Excess Profits Tax Act, 1940 (XV of 1940), the following section shall be inserted
- "14A. Power to make provisional assessments.—(1) The Excess Profits To namely:-Officer, before proceeding to make an assessment (in this section referred to the regular assessment) under section 14, may, at any time after the expiry the period specified in the notice issued under sub-section (1) of section 13 as the within which the return therein referred to is to be furnished, and whether return has or has not been furnished, proceed to make in summary manner provisional assessment of the amount by which the profits of the charges accounting period exceed the standard profits, and the amount of excess protax payable thereon.
- (2) Before making such provisional assessment the Excess Profits Tax Office shall give notice in the prescribed form to the person on whom assessment is be made of his intention to do so, and shall with the notice forward a statement of the amount of the proposed assessment, and the said person shall be entire to deliver to the Excess Profits Tax Officer at any time within fourteen days receipt of the said notice a statement of his objections, if any, to the amount the proposed assessment.
- (3) On expiry of one month from the date of service of the notice referred in sub-section (2), or earlier if the assessee agrees to the proposed assess the Exxess Profits Tax Officer may, after taking into account the objections any, made under sub-section (2), make a provisional assessment, and shall a nish a copy of the order of assessment to the assessee:

Provided that assent to the amount of the assessment, or failure to objection to it, shall in no way prejudice the assessee in relation to the assessment.

(4) In making any such provisional assessment the Excess Profits Tax 0 shall make allowances for any deficiencies of profits for previous charges accounting periods which are under the provisions of section 7 to be see against the excess profits of the chargeable accounting period in respect which the assessment is being made:

Provided that where such deficiencies of profits have not been determined under sub-section (1) of section 14 the Excess Profits Tax Officer shall established the amount thereof to the best of his judgment.

- (5) There shall be no right of appeal against a provisional assessment under this section, and it shall, until a regular assessment is made in due under section 14, determine the amount of excess profits tax due from
- (6) If, when a regular assessment is made in due course under section assessee. the amount of excess profits tax payable thereunder is found to exceed determined as payable by the provisional assessment, it shall be reduced by amount determined as payable by the provisional assessment.
- (7) If, when a regular assessment is made in due course under section the amount of excess profits tax payable thereunder is found to be less that determined as payable by the provisional assessment, any excess at paid as a result of the provisional assessment shall be refunded to the together with interest at 5 per cent. per annum calculated from the payment of such excess tax to the date of the order of refund, both date sive."

4. Amendment of rule 12, Schedule I, Act XV of 1940.—In the First Schedule to the Excess Profits Tax Act, 1940 (XV of 1940), to rule 12 the following sub-rule shall be added, namely:—

"(3) In relation to chargeable accounting periods ending after the 31st day of December, 1942, the Central Government may make rules for determining the extent to which deductions shall be allowed in respect of bonuses or commissions paid."

5. Amendment of rule 3, Schedule II, Act XV of 1940.—In the Second Schedule to the Excess Profits Tax Act, 1940 (XV of 1940), rule 3 shall be re-

numbered as sub-rule (1) of rule 3 and-

a) in the rule as so re-numbered after the words "any moneys" the words as regards any chargeable accounting period ending after the 31st day of

December, 1942, any trading stock or stock of raw materials" shall be inserted;

(b) the following shall be added as sub-rule (2), namely:-

"(2) The Central Government may make rules defining for the purposes of this rule the principles to be followed in leaving out of account trading stock and stocks of raw materials."

LINLITHGOW,

Viceroy and Governor General.

GIPD-S1-60 LD-19.6-44-1000.

An Ordinance to provide for the exercise of powers of command over forces of the Royal Indian Navy by Viceroy's commissioned officers when seconded or posted thereto.

(Published in the Gazette of India Extraordinary, dated the 20th May, 1943.)

HEREAS an emergency has arisen which makes it necessary to provide for the exercise of powers of command over forces of the Royal Indian Navy by empty's commissioned officers when seconded or posted thereto;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the sernment of India Act, as set out in the Ninth Schedule to the Government of Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and project the following Ordinance:—

1. Short title and commencement.—(1) This Ordinance may be called the Royal Navy (Powers of Command) Ordinance, 1943.

(2) It shall come into force at once.

Repealed by Act 3 of 1918

Price anna 1 or 11d.

#### reprahed by Ad 36 of 1957 ORDINANCE No. XVIII of 1943.

and other persons in respect of martial law, and to provide for certain other matters in connecwas a ministration of martial law.

of India Extraordinary, dated the 31st May, 1943.)

has arisen which makes it necessary to indemnify and other persons in respect of acts done under martial law, other matters in connection with the administration of

exercise of the powers conferred by section 72 of the Act, as set out in the Ninth Schedule to the Government of Section 25 Cao. 5, c. 2), the Governor General is pleased to make and proresigned the following Ordinance :-

This Ordinance may be called the Martin Law (Indemnity) Ordinance, 1943.

In extends to the whole of British India.

In shall come into facce at once.

1 Definitions. In this Ordinance

" married law area " means-

and the state of the martial law period beginning on the 1st day of June, the same with the last day of May, 1943, the area bounded-

the Province of Sind and of the The state of the Book at Kashmor to the Jodhpur-Bikaner Railway and including that Railway;

and the south by the Jodhpur-Bikaner Railway and the North-Western and including those Railways, from the eastern boundary of the Province of Sind to the river Indus at Kotri;

(m) on the west by the river Indus from Kotri to Kashmor, including that

miver; and

(b) with reference to the martial law period beginning on the 29th day of July, and ending on the 31st day of May, 1943, the aforesaid area together with the

athe east by the river Indus from Rohri to Kotri;

at the south by a line running due west from the Indus at Kotri so as to

municipal area of Kotri, to a point five miles therefrom;

west by a line running from the westernmost point of the aforesaid parallel to and five miles distant from the North-Western Rail-From Kotri through Larkhana and Sukkur to Habibkhot;

by a line running from Habibkhot to Rohri.

period " means with reference to the area described in subdefinition the period beginning on the 1st day of June, the 31st day of May, 1943, and with reference to the area des-(b) of the foregoing definition the period beginning on the 29th and ending on the 31st day of May, 1943.

Servants of the Crown and other persons for certain acts.—(1) No crother legal proceeding shall lie in any court against any servant account of or in respect of any act ordered or done by him been ordered or done by him in the martial law area during for the purpose of maintaining or restoring order or of carryregulation, order or direction issued by any authority responmartial law in the said area to which he was subprosecution or other legal proceeding shall lie in any court for or on account of or in respect of any act done or purbeen done by him under any order of a servant of the Crown given he my such purpose as aforesaid:

The section was done in good faith and in a reasonable belief that purpose intended to be served thereby.

Price anna 1 or 11d.

- (2) For the purposes of this section it shall be conclusive proof that an act we done under an order of a servant of the Crown given for one of the aforesaid purpose if the Central Government, in the case of an officer employed in connection with the affairs of the Central Government, or the Provincial Government, in the case of an officer employed in connection with the affairs of a Provincial Government so certifies; and an act shall be deemed to have been done in good faith and in reasonable belief that it was necessary for the purpose intended to be served thereby unless the contrary is proved.
- 4. Sanction necessary for institution of certain legal proceedings.—Without prejudice to the operation of any other provision of law for the time being in force requiring any sanction for the institution of legal proceedings, no suit, prosecution or other legal proceeding such as is referred to in section 3 shall be instituted any court on an allegation that the act complained of was not done in good faith or was not done in a reasonable belief that it was necessary for the purpose intended to be served thereby except with the previous sanction—
- (a) where the act complained of was ordered or done by a servant of the Crown employed in connection with the affairs of the Central Government, of the Central Government, and
- (b) where the act complained of was ordered or done by a servant of the Crown employed in connection with the affairs of the Provincial Government, of the Provincial Government.
- 5. Confirmation of orders for seizure or destruction of property.—Where in the course of operations conducted in the martial law area during the martial law periodic property whether movable or immovable has been seized, confiscated, destroyed damaged by or under the directions of a servant of the Crown acting under martial law, such seizure, confiscation, destruction or damage shall be deemed to have been lawfully ordered and authorised, and no claim shall be maintainable in court in respect of any such property for the restoration thereof or for compensation for any loss sustained in consequence of the seizure, confiscation, destruction or damage thereof.
- 6. Validity of sentences passed by martial law courts.—All sentences during the martial law period by a court or other authority constituted or an under martial law and acting in a judicial capacity shall be deemed to have lawfully passed, and all sentences executed according to the tenor thereof shall deemed to have been lawfully executed.
- 7. Confirmation and continuance of martial law sentences of confinement.—
  Every person confined under and by virtue of a sentence passed by a court or authority constituted or appointed under martial law and acting in a judicial city shall continue liable to confinement until the sentence, reduced by remission if any, earned under the rules applicable to the serving of such sentence, is served or until he is released by order of the Central Government.

(2) The provisions of Chapter XXIX of the Code of Criminal Procedure, 1898 (V of 1898), shall not apply to any sentence or confinement referred to in this section.

- 8. Application of sections 6 and 7 to certain trials under martial law.—The visions of sections 6 and 7 apply to sentences passed during the martial law per by a court or other authority constituted or appointed under martial law not standing that such court or authority held the whole or a part of its sittings out the martial law area, or notwithstanding that the offence or a part of the offence which the accused person was tried and convicted was committed before beginning of the martial law period.
- 9. Saving.—Nothing in this Ordinance shall prevent the institution ceedings by or on behalf of Government against any person in respect of any whatsoever.

LINLITHGOW.

Viceroy and Governor General

## Repealed by Ad 36 of 1943.

An Ordinance to repeal the Special Criminal Courts Ordinance, 1942, and to provide for certain matters in connection with such repeal.

(Published in the Gazette of India Extraordinary, dated the 5th June, 1943.)

WHEREAS an emergency has arisen which makes it necessary to repeal the special Criminal Courts Ordinance, 1942 (II of 1942), and to provide for certain atters in connection with such repeal;

Now, Therefore, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Special Criminal Courts (Repeal) Ordinance, 1943.
  - (2) It shall come into force at once.
- 2. Repeal of Ordinance II of 1942.—The Special Criminal Courts Ordinance, 1942 (hereinafter referred to as the said Ordinance) is hereby repealed.
- 3. Continuance, subject to appeal, of sentences.—(1) Any special Judge, a Special Magistrate or a Summary Court in Continue to have effect, and subject to the succeeding provisions of this shall continue to have effect, as if the trial at which it was passed had been accordance with the Code of Criminal Procedure, 1898 (V of 1898), by a Sessions Judge, an Assistant Sessions Judge or a Magistrate of the first class respectively, exercising competent jurisdiction under the said Code.

- (2) Notwithstanding anything contained in any other law, any such sentence as is referred to in sub-section (1) shall, whether or not the proceedings in which the sentence was passed were submitted for review under section 8, and whether or not the sentence was the subject of an appeal under section 13 or section 19, of the said Ordinance, be subject to such rights of appeal as would have accrued, and to such powers of revision as would have been exercisable under the said Code if the sentence had at a trial so held been passed on the date of the commencement of this Ordinance.
- (3) Where any such sentence as aforesaid has been altered in the course of review or on appeal under the said Ordinance, the sentence as so altered shall for the purposes of this section be deemed to have been passed by the Court which passed the original sentence.
- 4. Disposal of pending cases.—Where the trial of any case pending before a Court constituted under the said Ordinance has not concluded before the date of the commencement of this Ordinance, the proceedings of such Court in the case shall be void; and the case shall be deemed to be transferred, in a Presidency-town to the Chief Presidency Magistrate, or elsewhere to the Sub-Divisional Magistrate, who may either—

(i) inquire into or try the case himself, or

(ii) transfer the case for inquiry or trial to any Magistrate subordinate to him,—

in accordance with the Code of Criminal Procedure, 1898 (V of 1898).

5. Indemnity.—No suit, prosecution or other legal proceedings shall lie in any Court against any servant of the Crown for or on account of or in respect of any sentence passed or any act ordered or done by him whether in exercise of any jurisdiction or power conferred or purporting to have been conferred on him by or under the said Ordinance, or in carrying out any sentence passed by any Court in exercise of any such jurisdiction as aforesaid.

#### LINLITHGOW

Viceroy and Governor General.

# Repeated by Act 40 of 1949 ORDINANCE No. XX OF 1943.

An Ordinance temporarily to limit the rate at which dividend on the share capital of the Reserve Bank of India may be paid by the Bank to shareholders.

(Published in the Gazette of India Extraordinary, dated the 30th June, 1943.)

WHEREAS an emergency has arisen which makes it necessary temporarily to limit the rate at which dividend on the share capital of the Reserve

Bank of India may be paid by the Bank to shareholders;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement .- (1) This Ordinance may be called the

Reserve Bank of India (Limitation of Dividend) Ordinance, 1943.

- (2) It shall come into force at once.
- 2. Limitation of dividend.—Notwithstanding the provisions of section 47 of the Reserve Bank of India Act, 1934 (II of 1934) and of the Fourth Schedule to that Act, the aggregate of the rates at which payment of the cumulative dividend and the additional dividend payable to shareholders of the Bank under the said provisions is made shall not, so long as this Ordinance remains in force, exceed four per cent. per annum on the share capital of the Bank; and the balance of the surplus of the net annual profits of the Bank shall be paid to the Central Government.

LINLITHGOW, Viceroy and Governor General.

## Repealed by Ad- 2 of 1948

### ORDINANCE No. XXI OF 1943.

An Ordinance to provide for the maintenance and control of foreigners required to reside in parole centres.

Published in the Gazette of India Extraordinary, dated the 2nd July, 1943.)

HEREAS an emergency has arisen which makes it necessary to provide for maintenance and control of foreigners required to reside in parole centres;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the ment of India Act, as set out in the Ninth Schedule to the Government of Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and the following Ordinance:—

- 1. Short title, extent and commencement.—(1) This Ordinance may be called Parole Centres Ordinance, 1943.
  - 2 It extends to the whole of British India.
  - (3) It shall come into force at once.

- 2. Maintenance and control of foreigners in parole centres.—Any foreigner in respect of whom there is in force an order under clause (e) of sub-section (2) of section 3 of the Foreigners Act, 1940 (II of 1940), requiring him to reside in a place set apart for the residence under supervision of a number of foreigners, shall while residing therein be subject to such conditions as to maintenance, discipline and the punishment of offences and breaches of discipline as the Central Government may from time to time by order determine.
  - 3. Application of Act II of 1940 not barred.—The provisions of this Ordinance shall be in addition to, and not in derogation of, the provisions of the Foreigners Act, 1940.

LINLITHGOW,

Viceroy and Governor General.

## ORDINANCE No. XXII of 1943.

An Ordinance to constitute a special police force for the investigation of certain offences committed in connection with Departments of the Central Government, with power to investigate such offences wherever committed in British India, and to provide for the superintendence and administration of the said force.

Published in the Gazette of India Extraordinary, dated the 12th July, 1943.)

HEREAS an emergency has arisen which makes it necessary to constitute special police force for the investigation of certain offences committed in with Departments of the Central Government, with power to investigate wherever committed in British India; and to provide for the superand administration of the said force;

THEREFORE, in exercise of the powers conferred by section 72 of the cent of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and protection of the following Ordinance:—

- 2 Short title, extent and commencement.—(1) This Ordinance may be called the , Special Police Establishment (War Department) Ordinance, 1943.
  - 2 It extends to the whole of British India.
  - It shall come into force at once.
- Mar Department).—

  War Department) to exercise throughout British India the exercisable in a Province by members of the police force of the police

Price anna 1 or 11d.

(2) Subject to any orders which the Central Government may make in this behalf, members of the said Police Establishment shall have throughout British India, in relation to the investigation of offences made over to them for investigation under this Ordinance and to the arrest of persons concerned in such offences, all the powers, duties, privileges and liabilities which police officers of a Province have in connection with the investigation of offences committed in the Province.

(3) Any member of the said Police Establishment of or above the rank of Sub-Inspector may, subject to any orders which the Central Government may make in this behalf, exercise anywhere in British India any of the powers of the officer-incharge of a police station in the area in which he is for the time being, and when so exercising any such powers shall, subject to any such order as aforesaid, be deemed to be an officer-in-charge of a police station, discharging the functions of such an officer

within the limits of his station. 3. Offences to be investigated by Special Police Establishment.—The Central Government may by general or special order specify the offences or classes of offences committed in connection with Departments of the Central Government which are to be investigated by the Special Police Establishment (War Department), or may direct any particular offence committed in connection with a Department of the Central Government to be so investigated.

4. Superintendence and administration of Special Police Establishment.—(1) The superintendence of the Special Police Establishment (War Department) shall vest

in the Central Government.

(2) The administration of the Special Police Establishment (War Department) shall vest in an officer appointed in this behalf by the Central Government, who shall exercise in respect of the said Police Establishment such of the powers exercisable by an Inspector General of Police in respect of the police force in a Province as the Central Government may specify in this behalf.

LINLITHGOW,

Viceroy and Governor General.

Repealed by Fodinance 1 4.1946

### ORDINANCE No. XXIII of 1943.

An Ordinance further to amend the Civil Pioneer Force Ordinance, 1942.

Published in the Gazette of India Extraordinary, dated the 15th July, 1943.)

HEREAS an emergency has arisen which makes it necessary further to amend the Civil Pioneer Force Ordinance, 1942 (X of 1942), for the purhereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the

following Ordinance :-

1. Short title and commencement.—This Ordinance may be called the Civil Pioneer Force (Amendment) Ordinance, 1943.

(2) It shall come into force at once.

.2. Amendment of section 5, Ordinance X of 1942.—In section 5 of the Civil Pioneer Force Ordinance, 1942 (X of 1942),—

(a) for clause (1) of sub-section (1), the following shall be substituted, namely:

"(i) commissioned officers—

(a) Controllers,

(b) Commandants Grade I,

(c) Commandants,

(d) Captains,

(e) Lieutenants,

(f) Second Lieutenants:

Provided that no Controller or Commandant Grade I shall be appointed for the unit or units constituted for any Province unless the Central Government has, by notification in the official Gazette, directed that such appointment shall be made.";

- (b) after sub-section (3), the following sub-sections shall be added, namely :-
- "(4) The Provincial Government may authorise a Commandant Grade I to exercise, in respect of any unit or units or part of a unit or units placed under his control by the Provincial Government, the powers vested by or under this Ordinance in a Commandant; and thereupon the Commandant Grade I shall be deemed to be a Commandant for all the purposes of this Ordinance in respect of each such unit or part, and the Commandant of each such unit or part shall be subject to the orders and control of the Commandant Grade I in all matters respecting the unit or part.
- (5) The Provincial Government may vest a Controller with any of the power which under sub-section (4) it may authorise a Commandant Grade I to exercise, and may also, with the previous approval of the Central Government, delegate to a Controller any of the powers vested in the Provincial Government by this Ordinance of the rules and regulations made thereunder, except the power to discharge or dismissioned officers, to reduce commissioned officers from one class of commissioned rank to another and to order forfeiture of service by a commissioned officer."

LINLITHGOW,

Viceroy and Governor General

# ORDINANCE No. XXIV of 1948.

An Ordinance to make certain provisions relating to the discipline of seamen.

(Published in the Gazette of India Extraordinary, dated the 15th July, 1943.)

HEREAS an emergency has arisen which renders it necessary to make certain provisions relating to the discipline of seamen;

THEREFORE, in exercise of the powers conferred by section 72 of the ent of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and prothe following Ordinance:—

Sort title, extent and commencement.—(1) This Ordinance may be called

The Descipline of Seamen Ordinance, 1943.

It extends to the whole of British India.

It shall come into force at once.

Definitions.—In this Ordinance—

(a) "authorised officer" means any one of the following, namely :-

the master of a ship, any mate of a ship, any person having the management of a ship, any police officer not below the rank of Sub-Inspector, any commissioned officer in His Majesty's forces, and any Shipping Master within the meaning of section 6 of the Indian Merchant Shipping Act, 1923 (XXI of 1923);

ship to which this Ordinance applies " means-

(i) any ship belonging to His Majesty, or any ship, whether British or foreign, chartered or requisitioned by or on behalf of His Majesty, or any ship registered in British India under the provisions of the Merchant Shipping Act, 1894 (57 & 58 Vict., c. 60);

any ship in respect of which there is for the time being in force a pass granted in pursuance of section 23 of the Merchant Shipping Act,

1894 (57 & 58 Vict., c. 60);

(iii) any ship in respect of which there is for the time being in force a licence granted in pursuance of an order made under rule 65 of the Defence of India Rules.

- 3. Absence without leave, desertion and failure to join ship .—(1) Whoever being lawfully engaged to serve on board any ship to which this Ordinance applies
  - (a) neglects or refuses without reasonable cause to join his ship or to proceed to sea in his ship, or
  - (b) deserts or is absent without leave from his ship, or
- (c) is absent without leave from his duty at any time shall be punishable with imprisonment for a term which may extend to six months, or with fine which may extend to the amount of two months' pay, or with both.
- (2) Nothing in this section shall be taken to prejudice the provisions of section 221 of the Merchant Shipping Act, 1894 (57 & 58 Vict., c. 60) or section 100 of the Indian Merchant Shipping Act, 1923 (XXI of 1923), relating to forfeiture of effects or wages for desertion or absence without leave.
- 4. Drunkenness when joining or whilst on board ship.—Whoever being lawfully engaged to serve on board any ship to which this Ordinance applies joins his ship, or is, whilst on board his ship, in a state of drunkenness so that the performance of his duties or the navigation of the ship is thereby impeded shall be punishable with imprisonment for a term which may extend to three months, or with fine which may extend to the amount of one month's pay, or with both.
- 5. Conveyance of deserter on board ship .— (1) Where an authorised officer has reason to believe that any person has, in British India, contravened the provisions of section 3, that person may be conveyed on board his ship by or under the direction of that officer.
- (2) This section shall, in relation to ships to which this Ordinance applies, haveeffect in the case of a British ship in substitution for the provisions of section 222 of the Merchant Shipping Act, 1894 (57 & 58 Vict., c. 60) or sub-sections (1) to (4) of section 101 of the Indian Merchant Shipping Act, 1923 (XXI of 1923), as the case may be. LINLITHGOW.

Viceroy and Governor General.

# Repealed by Ordinance 1. 1/ 1946

### ORDINANCE No. XXV of 1943.

make provision for the insurance of inland vessels against war make certain amendments in the War Risks (Factories) Insurance 1942, and the War Risks (Goods) Insurance Ordinance, 1940.

Gazette of India Extraordinary, dated the 17th July, 1943.)

emergency has arisen which renders it necessary to make proviinsurance of inland vessels against war risks and to make certain War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), (Goods) Insurance Ordinance, 1940 (IX of 1940);

India Act, as set out in the Ninth Schedule to the Government of 125 (26 Geo. 5, c. 2), the Governor General is pleased to make and

mentione the following Ordinance :-

I Short title, extent and commencement.—(1) This Ordinance may be called the

In entends to the whole of British India.

In shall come into force at once.

2 Description.—In this Ordinance, unless there is anything repugnant in

wessel not ordinarily plying outside the limits of

the terminana waters surrounding British India;

the value of which including the hull, machinery cargo, fuel and stores carried for the use of the crew, as the purpose of insurance under the War Risks (Factories) Insurance exceeds one thousand rupees, propelled wholly or in part by steam, electrical or mechanical power, or adapted for towing by a vessel so propelled, and interest any such vessel while used as a place of habitation or for storage of goods

bet does not include a vessel of the type commonly called country craft.

Insurance of inland vessels.—(1) Subject to the provisions of this Ordinance of the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), war Risks (Factories) Insurance Scheme made thereunder shall extend as they are applicable apply in the same manner as they apply to property insurable under the said Ordinance in relation to a factory, sainst war risks of inland vessels (including the hull, machinery fuel carried therein, and stores carried therein for the use of any trading corporation or body of Port Trustees or Community of the time being plant or materials insurable in relation to said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme, or goods insurable under the War Communication of the said Ordinance and Scheme was communication of the

War Risks (Factories) Insurance Ordinance, 1942

War Risks (Factories) Insurance Scheme made thereunder to

the insurance of inland vessels-

sub-section (I) of section 5 of the said Ordinance section 5 of the said Ordinance section shall, in the case of a trading corporation or body of Port.

Trustees or Commissioners whose inland vessels are insurable under the said Ordinance and Scheme, be an obligation imposed on the trading corporation or Port Trustees or Commissioners to take out, by such date as may be specified in this behalf by the Central Government by notification in the official Gazette, a policy of insurance against war risks issued in accordance with the Scheme whereby it is insured in respect of all inland vessels (including fuel carried by them and stores carried by them for the use of the crew) owned by it for a sum not less than the insurable value of such vessels, fuel and stores; and this obligation shall in the case of a trading corporation incorporated outside British India rest upon the manager of the principal place of business in British India of the corporation;

- (b) the prohibition contained in sub-section (1) of section 6 of the said Ordinance shall after the commencement of this Ordinance be deemed to include a prohibition of carrying on the business of insuring inland vessels in British India against war-risks for insurance against which provision is made under the said Scheme;
- (c) sub-section (2) of section 3 of the said Ordinance shall be interpreted as authorising the Scheme to provide for the undertaking by the Central Government of its liabilities in relation to the insurance of inland vessels as from a date anterior to the commencement of this Ordinance;
- (d) nothing in the said Ordinance shall prevent the fixing of a rate of premium under or the prescription of a period for policies issued in connection with the insurance of inland vessels different from any rate fixed under or any periods prescribed for policies issued in connection with the insurance of property appertaining to a factory.
  - 4. Amendment of section 15, Ordinance XII of 1942.—In clause (b) of sub-section (2) of section 15 of the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), for the words "and machinery", in both places where they occur, the words "machinery and materials" shall be substituted.
  - 5. Amendment of section 16, Ordinance XII of 1942.—In sub-section (2) a section 16 of the War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942 after the word "notification", where it occurs for the second and third time, the words "or order" shall be inserted.
  - 6. Amendment of the Schedule to Ordinance XII of 1942.—In the Schedule to War Risks (Factories) Insurance Ordinance, 1942 (XII of 1942), after Item the following item shall be added, namely:—
    - "14. The Shillong Administered Areas."
  - 7. Amendment of the Schedule to Ordinance IX of 1940.—In the Schedule to the War Risks (Goods) Insurance Ordinance, 1940 (IX of 1940), after Item 13, the following item shall be added, namely:—
    - "14. The Shillong Administered Areas."

LINLITHGOW,

Viceroy and Governor Gener

Repealed by ordinance I of 1946

### ORDINANCE No. XXVI of 1943.

An Ordinance to amend the Special Criminal Courts (Repeal) Ordina nce, 1943.

Published in the Gazette of India Extraordinary, dated the 17th July, 1943.)

BEREAS an emergency has arisen which makes it necessary to amend the Criminal Courts (Repeal) Ordinance, 1943 (XIX of 1943), for the bereinafter appearing ;

THEREFORE, in exercise of the powers conferred by section 72 of the and of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and pro-

the following Ordinance :-

This Ordinance may be called the Special Courts (Repeal) Amendment Ordinance, 1943.

It shall come into force at once,

2 Amendment of section 3, Ordinance XIX of 1943.—In section 3 of the Special Courts (Repeal) Ordinance, 1943 (XIX of 1943) (hereinafter referred to as The said Ordinance),-

to sub-section (1) the following proviso shall be added, namely:

Provided that in respect of any such sentence as aforesaid passed in a Presidency-town, the reference in this sub-section to Courts established under the said Code shall be construed as a reference to the Court in the Presidency-town competent in law to have passed the sentence.":

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Special Criminal Courts (Repeal) Amendment. [ORD. XXVI OF 1943.]

(b) to sub-section (2) the following shall be added, namely :-

" or in respect of a sentence passed in a Presidency-town, on the date of the commencement of the Special Criminal Courts (Repeal) Amendment Ordinance, 1943 (XXVI of 1943):

Provided that in respect of any such sentence as aforesaid passed in a Presidency-town, which sentence would, if it had been passed in a sessions division outside the Presidency-town, have had effect as if passed by a Sessions Judge or an Assistant Sessions Judge, the convicted person shall have a right of appeal to the High Court in the same manner as if the Court competent in law to have passed the sentence had been the Court of Session in a sessions division outside the Presidency-town."

3. Amendment of section 4, Ordinance XIX of 1943.—In section 4 of the said Ordinance after the words "Sub-Divisional Magistrate" the words "if there is one, or if there is not, to the District Magistrate" shall be inserted.

LINLITHGOW,

Viceroy and Governor General.

# Repealed by ordinane 1 of 1946

### ORDINANCE No. XXVII of 1943.

Ordinance further to amend the National Service (Technical Personnel)
Ordinance, 1940.

and the Gazette of India Extraordinary, dated the 17th July, 1943.)

National Service (Technical Personnel) Ordinance, 1940 (II of hereinafter appearing;

in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, by the Governor General is pleased to make and promulgate the make in the conferred by section 72 of the Government of India Act, by the Governor General is pleased to make and promulgate the make in the conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, by the Governor General is pleased to make and promulgate the make in the conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, as set out in the Governor General is pleased to make and promulgate the India Act, as set out in the India Act, as set

- This Ordinance may be called the National Personnel Amendment Ordinance, 1943.
  - It shall come into force at once.
- 2. Amendment of section 3, Ordinance II of 1940.—In section 3 of the National Section 3 of the National Personnel) Ordinance, 1940 (II of 1940) (hereinafter referred to a the word "eighteen" the word "seventeen" shall be
- The section of the se
- medical the words other than a notified factory or a training establishment of the control :
  - (8) in clause (b),-
  - (i) after the word "direct", the word "any" shall be inserted;
- the words "who are either unemployed or are not already employed in a state of factory, training establishment or technical post under the Crown," shall be
  - for clause (c) the following shall be substituted, namely :-
- transfer technical personnel engaged in employment in the national service are transfer to another within the limits of the limi
- 4 Amendment of section 11, Ordinance II of 1940.—In section 11 of the said
  - (a) in sub-section (1),-
- after the words "was employed", the words "otherwise than in a proba-
- The proviso, after the words "Provided that", the words "if the employer remarkate such person, or denies his liability to reinstate such person or " and be inserted;
  - the following sub-section shall be added, namely :-
- The daty imposed by sub-section (1) upon an employer to reinstate in his employer when such as is described in that sub-section shall attach to an employer when before such person is actually released for or taken into employment in the national service, terminates his employment in circumstances such as to indicate an intention to evade the duty imposed by that sub-section, and such intention shall be presumed until the contrary is proved if the termination of the employment takes place after the issue of an order of requirement by the Tribunal or the Central Government for the release of such person for employment in the national service or after the issue of a direction to such person under clause (d) of sub-section (1) of section 7."

- 5. Amendment of section 12, Ordinance II of 1940.—After sub-section (4) of section 12 of the said Ordinance, the following sub-section shall be inserted, namely:—
- "(4A) At any meeting of a Special Tribunal, the Chairman and any other member of the Special Tribunal shall constitute a quorum."
- 6. Amendment of section 13, Ordinance II of 1940.—In section 13 of the said Ordinance,—
  - (a) in sub-section (2A), the word "suspend" shall be omitted;
  - (b) for sub-section (3) the following shall be substituted; namely:
- "(3) Subject to prescribed rules, no owner or manager of an industrial undertaking (including a notified factory) which has been required to post notices on its premises under sub-section (1) shall discharge or dismiss any person included in the definition of technical personnel unless he has previously obtained the permission in writing of the Tribunal, and, if any such owner or manager releases or removes from one industrial undertaking (including a notified factory) to another any such person, he shall give notice in writing of such release or removal to the Tribunal within such period as may be prescribed:

Provided that it shall not be necessary for the owner or manager of an industrial undertaking (including a notified factory) to obtain such permission to discharge or dismiss a person included in the definition of technical personnel if such person—

- (a) was engaged on probation but has not been confirmed;
- (b) was engaged for a period specified in his written agreement of service, if that period has expired;
- (c) was engaged for the completion of a piece of work the nature of which was specified in writing at the time of his engagement and which has been completed;
- (d) is certified by a registered medical practitioner to be physically unfit for the work or class of work in which he is engaged;
- (e) has, in the opinion of the employer, been guilty of gross insubordination, habitual absence from work or any serious misconduct or has been convicted of any criminal offence; or
- (f) is the subject of an adverse police report; but in all such cases the owner or manager concerned shall give notice in writing to the Tribunal of the discharge or dismissal and the reasons therefor within twenty-four hours of the discharge or dismissal.";
- (c) after sub-section (3) as thus substituted, the following sub-section shall be inserted, namely:—
- "(3A) In considering applications for the grant of permission under sub-section (2) or sub-section (3) the Tribunal shall be guided solely by the consideration whether in its opinion the services of the person who wishes to leave his employment or training or whom the employer proposes to discharge or dismiss, as the case may be, can be employed most effectively in connection with work of national importance in his existing employment or training.";
- (d) after sub-section (4), the following sub-section and Explanation shall be added, namely:—
- "(5) Nothing in this section shall affect the terms of any valid contract regulating the termination of employment of any person included within the definition of technical personnel, entered into between such person and his employer.

Explanation.—In this section—

- (1) the word 'discharge' includes the trade term 'lay off' or temporary discharge for insufficiency of work, and
- (2) the term 'technical personnel 'includes all technical personnel whether paid on a monthly, weekly, daily or any other basis."

National Service (Technical Personnel) Amendment. ORD. XXVII OF 1943.

7. Amendment of section 14, Ordinance II of 1940.—In section 14 of the said Ordinance,-

(a) in sub-section (1), for the words and figures "provisions of section 13", the

belowing words, figures and brackets shall be substituted, namely :-

provisions of sub-section (2) of section 7, sub-section (5) of section 10 and

after sub-section (I) the following sub-sections shall be inserted, namely :-No Court shall take cognisance of any offence punishable under this Ordi-

with the previous sanction in writing,-

case of failure to comply with any summons, requirement, direction or Tribunal, a Special Tribunal or the Central Government, of the Tribunal, Tribunal or the Central Government whose summons, requirement,

are or order has not been complied with;

- (b) in the case of contravention of the provisions of sub-section (5) of section 10, of the Central Government; and
- (c) in any other case, of the Tribunal within the limits of whose jurisdiction the offence was committed.
- (1B) Notwithstanding anything contained in the Code of Criminal Procedure, 1898 (V of 1898), an offence under this Ordinance shall be cognisable."

LINLITHGOW,

Viceroy and Governor General.

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# ORDINANCE No. XXVIII OF 1943.

forces results to exempt the members in British India of establishments and forces results forces allied with His Majesty and of certain forcign Authomorphisms and payment of taxes imposed by local authorities.

Gazette of India Extraordinary, dated the 4th September, 1943.)

m British India of establishments and forces of certain foreign and his Majesty and of certain foreign Authorities from payment by local authorities;

I TERREFORE, in exercise of the powers conferred by section 72 of the many of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and the following Ordinance:—

1. Short title, extent and commencement.—(1) This Ordinance may be called the Miles Forces (Exemption from Local Taxation) Ordinance, 1943.

- It extends to the whole of British India.
- It shall come into force at once.
- 2 Interpretation .- In this Ordinance
  - this Ordinance applies" means a foreign Power His Majesty to which the Allied Forces Ordinance 1942 (IVI of 1942), is for the time being applicable;
  - recognised by His Majesty as competent to maintain naval, military or air forces for service in association with His Majesty's forces to which the Allied Forces Ordinance, 1942 (LVI of 1942), is for the time being applicable.

3. Exemption from taxes imposed by local authorities.—(1) Notwithstanding anything contained in any enactment for the time being in force, no tax imposed by a Municipal Committee, Cantonment Board or any other local authority whatever shall, except as provided in this Ordinance, be payable by any establishment or naval, military or air force maintained in British India by a Power or Authority to which this Ordinance applies in respect of—

(a) any immovable property in the possession or occupation of, or

(b) any goods the property of, or consigned or under transport for ultimate delivery to, or

(c) any animal, bicycle, motor bicycle, motor car, vessel, vehicle, aircraft or apparatus maintained by and for the purposes of,

such establishment or force.

(2) Notwithstanding anything contained in any enactment for the time being in force, no such tax as aforesaid shall, except as provided in this Ordinance, be payable by any member of an establishment or force maintained in British India by a Power or Authority to which this Ordinance applies in respect of any building occupied by him, or in respect of any horse, bicycle, motor bicycle, motor car or other means of conveyance maintained by him in his capacity as a member of such establishment or force and under authority from a person exercising authority in such establishment or force, or by way of a tax on persons or a requirement to take out a licence for practising a profession, trade or calling.

(3) Nothing in this section shall be deemed to exempt any person from payment of any tax imposed or of that part of any tax which is imposed to cover the cost o specific services rendered to that person by the local authority imposing the tax.

4. Decision of questions arising under this Ordinance.—If any question arises whether, or as to the extent to which, any tax is payable as having been imposed to cover the cost of specific services rendered by the local authority imposing the tax or whether in the particular circumstances of any case a particular tax is payable, the decision of the Central Government thereon shall be conclusive.

#### LINLITHGOW,

Viceroy and Governor General

## Repealed by Ad 36 of 1957 ORDINANCE No. XXIX OF 1943.

of certain offences punishable under the Indian Penal Code.

in the Gazette of India Extraordinary, dated the 11th September, 1943.)

HEREAS an emergency has arisen which makes it necessary to provide the more speedy trial and more effective punishment of certain offences under the Indian Penal Code (XLV of 1860);

THEREFORE, in exercise of the powers conferred by section 72 of the ment of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and prote the following Ordinance:—

1 Short title, extent and commencement.—(1) This Ordinance may be called the Law Amendment Ordinance, 1943.

It extends to the whole of British India and applies also to British subjects wants of the Crown in any part of India and to British subjects who are dominany part of India wherever they may be.

3 It shall come into force at once.

2 Interpretation.—In this Ordinance "transport" includes the carriage whether cons or property of any description by rail, road, air, sea or inland waters.

Constitution of Special Tribunals.—The Central Government may, by notimin the official Gazette, constitute for the purposes of this Ordinance two Tribunals, one to sit at Calcutta and the other at Lahore:

Provided that either such Special Tribunal may, if it is satisfied that it will tend the general convenience of parties or witnesses in any particular case, sit for the case in a place other than Calcutta or Lahore.

2 Composition of Special Tribunals.—(1) A Special Tribunal constituted under shall consist of three members, of whom one shall be an officer of forces who is a barrister of England or Northern Ireland of at least or a member of the Faculty of Advocates in Scotland of at least

2) Of the other members each shall be a person who-

(a) is qualified under sub-section (3) of section 220 of the Government of India Act, 1935 (26 Geo. 5, c. 2), for appointment as a Judge of a High Court; or

or not, the powers under the Code of Criminal Procedure, 1898 (V of 1898), of any one or more of the following, namely, Sessions Judge, Additional Sessions Judge, Chief Presidency Magistrate, Additional Presidency Magistrate;

and at least one shall have the qualification specified in clause (a).

- The Central Government shall appoint one of the members qualified under to be the President of the Special Tribunal.
- trable by Special Tribunals.—(1) The Special Tribunals shall have try the cases respectively allotted to them in the First Schedule in the charges for offences specified in the Second Schedule as may be the several accused and any such case which is at the commencement of the Commence pending before any Court shall be deemed to be transferred to the Special Tribunal to which it is allotted.
- (2) When trying any such case as aforesaid, a Special Tribunal may also try offence not specified in the Second Schedule which is an offence with which accused may under the Code of Criminal Procedure, 1898 (V of 1898), be charged the same trial.

6. Procedure and powers of Special Tribunals .- (1) A Special Tribunal may cognizance of offences without the accused being committed to it for trial, and trying accused persons shall follow the procedure prescribed by the Code of Crimin Procedure, 1898 (V of 1898), for the trial of warrant cases by magistrates:

Provided that a Special Tribunal may refuse to summon any witness if sat fied after examination of the accused that the evidence of such witness will not material, and shall not be bound to adjourn any trial for any purpose, unless su-

adjournment is in its opinion necessary in the interests of justice:

Provided further that for the purposes of sub-section (1) of section 356 of the sal Code the Tribunal may decide by which one, if any, of its members the evidence any or all of the witnesses shall be taken down in writing, and where under the provisions of that sub-section the evidence of witnesses is taken down under the direction tion and superintendence of the Tribunal but not by a member thereof, the prov-

sions of sub-section (3) of section 356 shall not apply.

(2) Save as provided in sub-section (1) the provisions of the Code of Crimina Procedure, 1898 (V of 1898), except the provisions of section 196A and of Chapter XXXIII, shall, so far as they are not inconsistent with this Ordinance, apply to proceedings of a Special Tribunal; and for the purposes of the said provisions the Special Tribunal shall be deemed to be a Court of Session, trying cases without jury, and a person conducting a prosecution before a Special Tribunal shall be deemed to be a Public Prosecutor.

(3) A Special Tribunal shall not, merely by reason of a change in its members be bound to recall and rehear any witness who has given evidence, and it may act on

the evidence already recorded by or produced before it.

(4) In the event of any difference of opinion among the members of a Special Tribunal the opinion of the majority shall prevail.

(5) A Special Tribunal may pass any sentence authorised by law.

7. Bar of appeals and certain other jurisdiction.—There shall be no appeal from any order or sentence of a Special Tribunal, and no Court shall have authority to transfer any case from a Special Tribunal or to make any order under section 491 of the Code of Criminal Procedure, 1898 (V of 1898), or, save as provided in section 8, have any jurisdiction of any kind in respect of any proceedings of a Special Tribunal

8. Revision.—The High Court within the local limits of whose jurisdiction t offence charged in a case before a Special Tribunal is alleged to have taken place in relation to that case, exercise, so far as they may be applicable, all the powers conferred by Chapter XXXII of the Code of Criminal Procedure, 1898 (V of 1898), on High Court, as if the Special Tribunal were a Court of Session situate within the local

limits of that High Court's jurisdiction.

9. Special rules of evidence.—(1) When any person is charged before a Special Tribunal with an offence punishable under section 161 or section 165 of the Indian Penal Code (XLV of 1860), the fact that such person is in possession, for which he cannot satisfactorily account, of pecuniary resources or property disproportionate to his known sources of income, or that such person has, at or about the time of the offence with which he is charged, obtained an accretion to his pecuniary resources of property for which he cannot satisfactorily account, may be proved and may taken into consideration by the Special Tribunal as a relevant fact in deciding whether

he is or is not guilty of the particular offence with which he is charged.

(2) Where in any trial before a Special Tribunal of an offence punishable under section 161 or section 165 of the Indian Penal Code (XLV of 1860) it is proved that an accused person has accepted or obtained, or has agreed to accept or attempted t obtain, for nimself or for any other person, any gratification (other than legal remu neration) or any valuable thing from a person or the agent of a person seeking to obtain facilities for transport or holding or seeking to obtain a contract from Hi Majesty's Government in the United Kingdom or in any part of His Majesty's dom' nions, or the Central or a Provincial Government or a department of any such Gover ment or a local authority, or from any person acting on behalf of any such Gover ment or department or authority, it shall be presumed unless the contrary is prove that he accepted or obtained, or agreed to accept or attempted to obtain, the gratification or that valuable thing as the case may be, as a motive or reward such is mentioned in section 161, or, as the case may be, without consideration or for consideration which he knows to be inadequate.

Railway-

10. Special provision regarding punishment of offences under section 161, Indian al Code.—When any person charged before a Special Tribunal with an offence shable under section 161 or section 165 of the Indian Penal Code (XLV of 1860) aund guilty of that offence, the Special Tribunal shall, notwithstanding anything tained in the said Code, whether or not it imposes a sentence of imprisonment, ose a sentence of fine which shall not be less in amount than the amount or value by gratification or valuable thing found to have been accepted or obtained by the nder in contravention of the provisions of the said Code.

11. Power to make rules.—The Central Government may make rules providing

(a) the times at which Special Tribunals may sit;

(b) the procedure to be adopted in the event of any member of a Special Tribunal being prevented from attending throughout the trial of any accused person.

### THE FIRST SCHEDULE.

### PAPT T

	PART 1.		
	Cases for trial by the Tribunal with headquarters at Calcutta.		
	Cuses for treat of the Treatment of the	Offences punishable under	
	Name of the accused person or persons.	the Indian Penal Code	
		charged against the accused.	
3	A. K. Mukherji, Military Contractor, 3, Sunny Park, Calcutta	Sections 161/116, I. P. C.	
9	R Kalicharan Goods Clerk, Farukhabad, E. I. Railway.	Section 161, I. P. C.	
3	Jamadar Sampurna Singh, R.I.A.S.C., Supply Depot, Hastings,	G-+ 101 T D C	
	Calcutta S. R. Dewan, S. D. O., M. E. S., U. S. A. Works Division,	Section 161, I. P. C.	
4	S. R. Dewan, S. D. O., M. E. S., U. S. A. Works Division,	Section 161, I. P. C.	
-	Auckland Place, Calcutta J. N. Mitter, Station Master, Rajbari Railway Station, B. & A.		
	Railway	Section 161, I. P. C.	
8	Lieutenant H. T. Huntley, Station Master, Jamalpur, E. I. Rail-		
	way	Section 161, I. P. C.	
7	. Rama Nath Gupta, Station Master, Adamdighi, B. N. Railway .	Section 161, I. P. C.	
S	Lieurenant T. Everson, Carriage Foreman, E. I. Railway, How-		
	roll	Section 161, I. P. C.	
	Tincowi Chattarji, Loader, Goods Shed, Sealdah, B. & A. Rail-		
d	way	Section 161, I. P. C.	
8	(1) E. A. Greutur, Manager, Siemens	)	
6	(2) S. Mitter		
	(3) E. A. Dorsey		
	(4) G. V. Dorsey		
	(5) N. Basu	Section 120B read with	
	(6) M. C. Mansukhani	section 420, I. P. C.	
	(7) E. Edwards	30001011 120, 1, 1, 0,	
	(8) D. A. Basil		
	(10) D. Mansukhani		
À	(11) A. E. Mercado (Junior)		
HA.	(12) S. N. Saighol		
1	Hassan Khan, Station Master, Niwar Railway Station, G. I. P.	Section 161, I. P. C.	
	Railway, Jubbulpore Haralal Bannerji, Trains and Wagons Clerk, D. T. S. Office,	Section 101, 1.1. C.	
1	Nainpur, B. N. Railway	Section 161, I. P. C.	
٦	Sri Veerasamy Naidu, Station Master, Katpadi	Section 161, I. P. C.	
1	B. Balnathan, Agent, Messrs. K. P. Ahmed Alladin and Co.,		
-	Secunderabad	Sections 161/116, I. P. C.	
1	D II		
	PART II.		
2	Cases for trial by the Tribunal with headquarters at Lahore.		
-		Offences punishable under	
		7 T T T T T T T T T T T T T T T T T T T	

the Indian Penal Cod Name of the accused person or persons. charged against the accused Mohd: Shafi, Assistant Transport Officer, Raja Sansi, District Sections 161/116, I. P. C. langa Parshad, Examiner, Ordnance Inspection Depot, Sialkot Section 161, I. P. C. 2nd-Lieutenant G. W. Watts, at present employed as an attach-Section 420, I. P. C. ed officer to the Garrison Engineer, Lahore Division

Dewan Chand, Chief Goods Clerk, Okara Railway Station, N. W.

Section 161, I. P. C.

(1) Section 120B read

(2) Section 420, I. P. C.

(3) Sections 420/109, I. I (4) Section 120B read w

section 420, I. P. G

section 409, L.P. C

read

34.

Name of the accused person or persons.

the Indian Penal Code charged against the accused. Section 161, I. P. C. 5. Puran Singh, Station Master, Ahmadgarh (Malerkotla State) 6. 2nd-Lieutenant G. W. Watts, at present employed as an attached officer to the Garrison Engineer, Lahore Division Section 420, I. P. C. 7. 2nd-Lieutenant G. W. Watts, at present employed as an attached officer to the Garrison Engineer, Lahore Division . Section 417, I. P. C. (1) Seth Chand Rattan Moondra, Director, Herman & Mohatta, Ltd., Karachi (2) K. J. Sapra, Engineer, Herman & Mohatta, Ltd., Karachi (3) Sajjan Mal, employee of Herman & Mohatta, Ltd., Karachi (1) Section 120B read with section 420, I. P. C. (4) Lila Dhar, employee of Govind Moti & Co., Karachi (5) Bhagwandas Bhagchand Hingorani, Contractor, Karachi. (2) Section 420, I. P. C. (6) Agar Singh Shivji Darbar of Messrs. Govind Moti & Co., (3) Sections 420/109, I. P. C. (4) Sections 420/511, I. P. C(5) Section 161, I. P. C. Karachi. Virji Mohan of Messrs. Govind Moti & Co., Karachi (8) Thakursi Moti of Messrs. Govind Moti & Co., Karachi (6) Sections 161/109 (9). T. V. Israni, Assistant Garrison Engineer (M. E. S.), Malir with section (10) Vin D'Cruze, S. D. O. (M. E. S.) I. P. C (11) D. J. Sadarangani, S. D. O. (M. E. S.) . (12) Harrai Singh, ex-Overseer (M. E. S.) (1) Section 120B read with (3) T. V. Israni, Assistant Garrison Engineer (M. F. S.), Malir section 420, I. P. C. Vin D'Cruze, S. D. O. (M. E. S.) (2) Section 420, I. P. C. (5) Kartar Singh, Overseer (M. E. S.) (3) Sections 420/109, I. P. C (4) Sections 420/511, I. P. C (1) Seth Chand Rattan Moondra, Director, Herman & Mohatta Ltd., Karachi (2) K. J. Sapra, Engineer, Herman & Mohatta, Ltd., Karachi (1) Section 120B read with (3) Sajjan Mal, employee of Herman & Mohatta, Ltd., section 420, I. P. C. (2) Section 420, I. P. C. (3) Sections 420/109, I. P. C Karachi (4) Lila Dhar, employee of Govind Moti & Co., Karachi (4) Sections 420/511, I. P. ( (5) Agar Singh Shivji, Darbar of Messrs. Govind Moti & Co., Karachi (5) Section 161, I. P. C. (6) Virji Monan of Messrs. Govind Moti & Co., Karachi (6) Sections 161/109 (7) Thakursi Moti of Messrs. Govind Moti & Co., Karachi with section . 1 (8) T. V. Israni, Assistant Garrison Engineer (M. E. S.), Malir (9) K. J. Kavasji, S. D. O. (M. E. S.) (10) V. S. Arora, Overseer (M. E. S.) (11) Jagat Rai N. Wazirani, Overseer (M. E. S.) (1) Agar Singh Shivji, Darbar of Messrs. Govind Moti & Co., 11. (1) Section 120B read section 420, I. P. C. Virji Mohan of Messrs. Govind Moti & Co., Karachi (2) Section 420, I. P. C. (3) Thakursi Moti of Messrs. Govind Moti & Co., Karachi (3) Sections 420/109, I.P. (4) Lila Dhar, employee of Govind Moti & Co., Karachi (4) Sections 420/511, L. P. (5) G. J. Daniel, S. D. O. (M. E. S.)
 (6) R. T. Jagtiani, Overseer (M. E. S.) (5) Section 161, I. P. C. (6) Sections 161/109 with section 34, L.P. 12. (1) Seth Girdhar Lal, Director, Herman & Mohatta, Ltd., (1) Section 120B read Karachi section 420, I. P. C. (2) Mulk Raj, Overseer, formerly employee of accused No. 1 (2) Section 420, I. P. C (3) G. J. Daniel, S. D. O. (M. E. S.) (4) R. T. Jagtiani, Overseer (M. E. S.) (3) Sections 420/109, L.P. (4) Sections 420/511, L.P. (1) Harbans Lal, Contractor, Karachi (1) Section 120B read (2) Gaja Dhar, Contractor, Karachi . section 420, I.P.C (3) G. J. Daniel, S. D. O. (M. E. S.) (2) Section 420, I. P. C. (3) Sections 420/109, I. P. (4) R. T. Jagtiani, Overseer (M. E. S.) (4) Sections 420/511, L.P. (1) Girdhari Dass Sobhraj, Contractor, Karachi (1) Section 120B reed 14. (2) Murlidhar Sobhraj, Contractor, Karachi section 420, I. P. (3) Kundan Dass Dhanraj Mal, Contractor, Shikarpur (Sind) . (2) Section 420, I. P. (4) G. J. Daniel, S. D. O. (M. É. S.)
(5) R. T. Jagtiani, Overseer (M. E. S.) (3) Sections 420/109, L (4) Sections 420/511 I

15.

(1) Cyrus F. Minwala, Contractor, Karachi

& Drainage Works, Karachi

(3) G. J. Daniel, S. D. O. (M. E. S.)

(4) Kodu Mal, Overseer (M. E. S.)

(2) Dinshaw Minwala, formerly Manager, Hindustan Sanitary

#### Criminal Law Amendment.

D. XXIX OF 1943.] Name of the accused person or persons.

Offences punishable under the Indian Penal Code charged against the accused,

	Anand Beharl, Assistant Goods Clerk, Thompsongani, E. 1.
	Railway Control Office Thansi
	Shivkali Goswami, Chief Goods Clerk, Shahjahanpur, E. I.
	Railway  Jobe, Assistant Station Master, formerly at Bhatinda,
Sq.	Jobe, Assistant Station Master, formerly at Bhathad,
	N. W. Railway  C. Stringer, Loco Foreman, Lahore

Section 161, I.P.C. Section 161, I. P. C.

Section 161, I. P. C.

Section 161, I. P. C. Section 161, I. P. C.

### THE SECOND SCHEDULE.

[See section 5 (1).]

Offences! riable by Special Tribunals.

1. An offence punishable under section 161 of the Indian Penal Code, when mitted by a person being or expecting to be a public servant discharging duties a connection with the provision of facilities for transport to the public or the obtainof services or goods for or the making or performance of contracts entered into with His Majesty's Government in the United Kingdom or in any part of His Majesty's dominions or the Central or a Provincial Government or a department of any such Government or a local authority or a person acting on behalf of any such Government or department or authority.

2. An offence punishable under section 165 of the Indian Penal Code when committed by a person being a public servant such as is described in the preceding item.

3. An offence punishable under section 406 or section 409 of the Indian Penal Code, where the property in respect of which the offence is committed is property entrusted by His Majesty's Government in the United Kingdom or in any part of His Majesty's dominions or the Central or a Provincial Government or a department of any such Government or a local authority or a person acting on behalf of any such Government or department or authority.

4. An offence punishable under section 417 or section 420 of the Indian Penal Code, where the person deceived is His Majesty's Government in the United Kingdom or in any part of His Majesty's dominions or the Central or a Provincial Government or a department of any such Government or a local authority or a person acting on behalf of any such Government or department or authority.

5. Any conspiracy to commit or any attempt to commit or any abetment of any of the aforesaid offences.

LINLITHGOW,

Viceroy and Governor General.

GIPE--S1-1003 LD-19-11-43-2,000.

ORDINANCE No. XXX OF 1943. British India a force to be called the Military India) as part of the armed forces of the Crown. -[Unim]2 of India Extraordinary, dated the 15th September, 1943.) British India of a force to be called the Military Nursing the armed forces of the Crown; Lunim] Service 1 exercise of the powers conferred by section 72 of the Act, as set out in the Ninth Schedule to the Government of Geo. 5, c. 2), the Governor General is pleased to make and pro-The following Ordinance :-This Ordinance may be called Services (India) Ordinance, 1943. Brisk subjects in any part of India and to members of the Turing Services (India) wherever they may be. In shall come into force at cace. - In this Ordinance, unless there is anything repugnant in the means prescribed by rules made under this Ordinance; means regulations made under this Ordinance. 2 Unin Services (India).—(I) There shall be raised manufactured in the marrier bereinafter provided, as part of the armed forces of military forces an auxiliary force which The designated the Military Nursing Services (India). The Indian 12 Nursing Services (India) shall comprise two corps, namely, Indian Military Nursing Service and the Army in India Nursing Service Reserve. 4 Liability of service of members of Military Nursing Services (India) .- (1) The Landian bers of the Indian Military Nursing Service shall be liable for service only with 2 and 12 s and persons subject to the Indian Army Act, 1911 (VIII of 1911). Army in India Nursing Service Reserve shall comprise two parts, one members who have engaged to serve and shall be liable to service only persons subject to the Army Act (44 and 45 Vict., c. 58), the other members who have engaged to serve and shall be liable to service only sersons subject to the Indian Army Act, 1911 (VIII of 1911). Members to be of commissioned rank.—All members of the Military Nursing shall be of commissioned rank and shall be appointed as officers of Series India by the Central Government by notification in Service a subject of any subject of any subject of any subject of an the same and above the age of twenty-one, shall be eligible for some as an officer in the Military Nursing Services (India), and, if she is the prescribed conditions, may be appointed thereto in the manner laid down section 5. 1 Price anna I or 11d. 1 Suls by to 1948 by to 1950

Stehnish the Army Staff] Military Nursing Services (India). ORD. XXX OF 1943.]

(2) Every person so appointed shall be subject to this Ordinance and to the

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and regulations made thereunder.

7. Dismissal from Military Nursing Services (India). The Central Government, rules and regulations made thereunder. or an authority empowered by the Central Government in this behalf, or the Cemmander-in-Chief of His Majesty's Forces in India, may dismiss any officer from the Military Nursing Services (India). [ Indian military Nar ong Service]

8. Liability to undergo training and perform duties .- Subject to the provisions of this Ordinance, a member of the Military Nursing Services (India) shall be bound to undergo such training and in such manner and to perform such duties in connection with Mis Majesty's military forces as may be laid down by regulations.

Procent Service 1

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9. Application of Army Act and Indian Army Act, 1911, to members of Military I In dia Nursing Services (India) .- (1) The provisions of the Indian Army Act, 1911 (VIII) of 1911) shall, to such extent and subject to such adaptations and modifications as may be prescribed, apply to members of the Indian Military Nursing Service and to those members of the Army in India Nursing Service Reserve who have engaged to serve with forces and persons subject to the Indian Army Act, 1911 (VIII of 1911) as they apply to Indian commissioned officers, unless they are clearly inapplicable to women.

(2) The provisions of the Army Act (44 and 45 Vict., c. 58) shall, to such extent and subject to/such adaptations and modifications as may be prescribed, apply to those members of the Army in India Nursing Service Reserve who have engaged to serve with forces and persons subject to the Army Act as they apply to officers of the regular forces, unless they are clearly inapplicable to women.

10. Power to make rules.—(1) The Central Government may, by notification in the official Gazette, make rules to carry out the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power. rules may be made under this section-

(a) providing for the medical examination of persons offering themselves for appointment in the Military Nursing Services (India);

(b) providing for any matter which under this Ordinance is to be or may be prescribed.

2 (Chief of the from Shoff 17 Chief of His Majesty's

mililary Forces in India may make regulations consistent with this Ordinance and the rules made thereunder, providing for all matters to be laid down by regulations, and generally for all details connected with the organisation, pay, allowances, duties, discipline, training, clothing, equipment and leave of members of the Military Nursing Services (India).

LINLITHGOW,

Viceroy and Governor General.

Reproduct by Act 2 of 1948

### ORDINANCE No. XXXI OF 1943.

An Ordinance to control the dismantling of factories.

I whished in the Gazette of India Extraordinary, dated the 15th September, 1943.)

HEREAS an emergency has arisen which makes it necessary to control the dismantling of factories;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the enment of India Act, as set out in the Ninth Schedule to the Government of Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and prompte the following Ordinance:—

- 1. Short title, extent and commencement.—(1) This Ordinance may be called the factories (Control of Dismantling) Ordinance, 1943.
  - (2) It extends to the whole of British India.
  - (3) It shall come into force at once.
- 2. Definitions.—In this Ordinance, unless there is anything repugnant in the subject or context,—
  - (a) "to dismantle" a factory means to remove from its position the machinery or part of the machinery of the factory, where by such removal the factory is rendered wholly or partly useless for its purpose; but does not include any temporary removal of the machinery or part of the machinery for purposes such as adjustment, cleaning and repairs;
  - Factory" means a factory as defined in clause (j) of section 2 of the Factories Act, 1934 (XXV of 1934), but includes also any premises which were at any time after the commencement of this Ordinance a factory as so defined;
  - machinery" has the meaning assigned to that word in clause (k) of section 2 of the Factories Act, 1934 (XXV of 1934).
  - Government or of an officer authorised in this behalf by the Central smalle any factory or remove from a factory any spare parts kept machinery of the factory in order.
  - which may extend to two years or with fine or with both.
  - —If the person contravening any of the provisions company or other corporate body, every director, agent thereof, shall, unless he proves that the provisions without his knowledge or that he exercised all due dilicular and contravention, be deemed to be guilty of such contravention.

5. Powers of entry, examination, taking evidence, etc .- (1) Subject to any rules made by the Central Government, any officer authorised in this behalf by that Government, may, if he has reason to believe that any person has contravened any of the provisions of sub-section (1) of section 3 within the local limits for which he is so authorised,-

(a) enter with such assistants (if any), being persons in the service of the

Crown as he thinks fit, any place;

(b) make such examination of the place and of any machinery, books or documents therein and take on the spot or otherwise such evidence of any persons as he may deem necessary for carrying out the purposes of this Ordinance; and

(c) exercise such other powers as may be necessary for carrying out the pur-

poses of this Ordinance:

Provided that no one shall be required under this section to answer any question

or give any evidence tending to criminate himself.

(2) Whoever wilfully obstructs an officer authorised under sub-section (1) in the exercise of any power conferred by that sub-section, or fails to produce on demand any book or document in his custody or to comply with any demand for information, or knowingly or recklessly makes to such officer a statement false in a material particular shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

6. Cognizance of offences.—No prosecution for any offence under this Ordinance shall be instituted except by or with the previous sanction of the Central Government or the officer authorised by the Central Government for the purposes of sub-section

(1) of section 3. 7. Bar of legal proceedings.—No suit, prosecution, or other legal proceeding shall lie against any person for anything which is in good faith done, or intended to be done, under this Ordinance.

8. Power to make rules .- (1) The Central Government may make rules for

carrying out the purposes of this Ordinance.

(2) In particular and without prejudice to the generality of the foregoing power such rules may provide-

(a) for the procedure for the grant of the permission referred to in sub-section

(1) of section 3, (b) for an appeal against a refusal to grant the permission referred to in subsection (1) of section 3 when such refusal is by an officer authorised in pursuance of that section, and

(c) for regulating the manner in which officers authorised under sub-section

(1) of section 5 shall exercise their powers.

LINLITHGOW.

Viceroy and Governor General.

# ORDINANCE No. XXXII of 1943.

and Courts (Repeal) Ordinance, 1943.

Published in the Gazette of India Extraordinary, dated the 29th September, 1943.)

HEREAS an emergency has arisen which makes it necessary further to amend the Special Criminal Courts (Repeal) Ordinance, 1943 (XIX of 1943), the purpose hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the ent of India Act, as set out in the Ninth Schedule to the Government of 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and pro-

following Ordinance:-

This Ordinance may be called the Second Amendment Ordinance, 1943.

(2) It shall come into force at once.

Price anna 1 or 11d.

### cular shall be punishable with in

Special Criminal Courts (Repeal) Second Amendment. [ORD. XXXII OF 1943.]

2. Amendment of section 3, Ordinance XIX of 1943.—To sub-section (2) of section 3 of the Special Criminal Courts (Repeal) Ordinance, 1943 (XIX of 1943), as amended by the Special Criminal Courts (Repeal) Amendment Ordinance, 1943 (XXVI of 1943), the following proviso shall be added, namely:-

"Provided further that notwithstanding anything contained in section 418 of the Code of Criminal Procedure, 1898 (V of 1898), an appeal against any such sentence as aforesaid shall lie on a matter of fact as

well as a matter of law."

LINLITHGOW, Viceroy and Governor General.

## ORDINANCE No. XXXIII OF 1943.

Ordinance to make special provision for the punishment of the offence of unlawful possession of military stores.

Published in the Gazette of India Extraordinary, dated the 11th October, 1943.)

HEREAS an emergency has arisen which renders it necessary to make special provision for the punishment of the offence of unlawful possession of stores;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, Geo. 5, c. 2), the Governor General is pleased to make and promulgate the Ordinance:—

Short title, extent and commencement.—(1) This Ordinance may be called the Stores (Unlawful Possession) Ordinance, 1943.

It extends to the whole of British India.

It shall come into force at once.

Price anna 1 or 11d.

- 2. Definition.—In this Ordinance "military stores" includes any article intended for use in the equipment of or for supply to the naval, military or air forces of His Majesty or of any foreign Power allied with His Majesty.
- 3. Unlawful possession of military stores.—Whoever is found or is proved to have been in possession of any article of military stores shall, if the Court sees reasonable grounds for believing such article to be or to have been the property of His Majesty or of a foreign Power allied with His Majesty, as the case may be, unless he proves that the article came into his possession lawfully, be punishable with imprisonment for a term which may extend to five years or with fine or with both.

LINLITHGOW.

Repealed by ordinance 1 of 1946

### ORDINANCE No. XXXIV OF 1943.

Ordinance to provide more effective punishment for certain subversive activities directed against the State or His Majesty's naval, military or air forces.

Published in the Gazette of India Extraordinary, dated the 16th October, 1943.)

HEREAS an emergency has arisen which makes it necessary to provide more effective punishment for certain subversive activities directed against the or His Majesty's naval, military or air forces;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the ernment of India Act, as set out in the Ninth Schedule to the Government of Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and progate the following Ordinance:—

1. Short title, extent, application and commencement.—(1) This Ordinance may be called the Subversive Activities Ordinance, 1943.

(2) It extends to the whole of British India, and it applies also-

(a) to British subjects and servants of the Crown in any part of India;

(b) to British subjects who are domiciled in any part of India wherever they may be;

(c) in respect of the regulation and discipline of any naval, military or air force raised in British India, to members of, and persons attached to, employed with or following that force, wherever they may be; and

to, and to persons on, ships and aircraft registered in British India wherever

(3) It shall come into force at once.

2. Interpretation.—In this Ordinance—

- (a) "document" includes gramophone records, sound tracks, and any other on which sounds have been recorded with a view to their subsequent repro-
- (b) "subversive act" means any act which is intended or is likely to cause disaffection among, or to prejudice, prevent or interfere with the discipline, health or training of, or the performance of their duties by, members of His Majesty's naval, military or air forces, or to induce or influence any member of His Majesty's naval, military or air forces to fail in the performance of his duties as such, or to reader any member of His Majesty's naval, military or air forces incapable of efficiently performing his duties as such.

- (c) "subversive matter" means any matter, whether expressed in words 2 spoken or written or in signs or visible representations or in any other manner what soever, which is intended or is likely to cause disaffection among, or to prejudice prevent or interfere with the discipline, health or training of, or the performance of their duties by, members of His Majesty's naval, military or air forces, or to induce or influence any member of His Majesty's naval, military or air forces to fail in the performance of his duties as such, or which is an incitement to the commission of a subversive act.
  - 3. Subversive acts and uttering, and making, publishing, etc., document containing subversive matter.-Whoever-
    - (a) does any subversive act, or
  - (b) without lawful authority or excuse utters, or makes prints, publishes distributes or spreads by any means whatsoever any document containing, any subversive matter,

shall be punishable with transportation for life or with imprisonment for a term which may extend to ten years and shall also be liable to fine.

- 4. Possession of document containing subversive matter.—(1) Whoever without lawful authority or excuse has in his possession any document containing any subversive matter shall be punishable with imprisonment for a term which may extend to ten years and shall also be liable to fine.
- (2) Any person who, without lawful authority or excuse, has on any premises in his occupation or under his control any document containing any subversive matter shall, unless he proves that he did not know and had no reason to suspect that the said document contained any subversive matter, or that the said document was or such premises without his knowledge or against his consent, be deemed to have contravened this section.
- 5. Enhancement of penalty for certain offences punishable under the Indian Pena Code.—Whoever commits an offence punishable under section 121A or section 12: or section 123 or section 131 of the Indian Penal Code may, in lieu of any punish ment to which he is liable under the said Code, be punished with death.

LINLITHGOW.

Viceroy and Governor General.

GIPD-\$1-1234 LD-20-11-43-2,000.

ORDINANCE No. XXXV of 1943.

and profiteering.

Parallel in the Gazette of India Extraordinary, dated the 16th October, 1943.)

EXEREAS an emergency has arisen which makes it necessary to provide for the

THEREFORE, in exercise of the powers conferred by section 72 of the of India Act, as set out in the Ninth Schedule to the Government of India 26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate ordinance:—

Sort title, extent and commencement.—(1) This Ordinance may be called the and Profiteering Prevention Ordinance, 1943.

It extends to the whole of British India.

It shall come into force at once.

2 Interpretation.—In this Ordinance, unless there is anything repugnant in

(a) "article" includes any article or thing, except foodgrains, which has not notification in the official Gazette, been declared by the Central Government as an article or thing to which this Ordinance does not apply;

(i) "dealer" means a person carrying on the business of selling any article,

means the Controller General of Civil Supplies

General Government and includes the Deputy Controller General

General of Civil Supplies so appointed;

means an inspector appointed for the purposes of this the Central or by the Provincial Government;

producer" includes a manufacturer;

an article shall be deemed to be in the possession of a person-

when it is held on behalf of that person by another person;

mortgaged to another person.

may be held or sold and maximum prices—

and the second may be a sold and maximum prices—

and the second may by notification in the official Gazette, fix in respect

a manufacture which may at any one time be possessed by a

may in any one transaction be sold to any

which may be charged by a dealer or producer.

and prices or rates fixed in respect of any article under this

Possession and sale by dealers and producers where maximum is,

No dealer or producer shall—

at any one time a quantity of any article exceeding a property of any notification under clause (a) of sub-section (1) of section 3;

for sale to any person in any one transaction a quantity of any the maximum fixed by notification under clause (b) of sub-section 4 of sub-section 4 of sub-section 5; or

sell or offer for sale to any person any article for a price or at a rate exceeding maximum fixed by notification under clause (c) of sub-section 1(1) of section 3.

- 5. Restrictions on possession by dealers or producers where no maximum is under section 3.—Where no maximum has been fixed by notification under clause of sub-section (1) of section 3,-
- (a) no dealer shall have in his possession at any one time a quantity of article exceeding one-quarter of the total quantity of that article held by hir the course of the year 1939, or as the case may be, exceeding the quantity which Controller General or other officer empowered in this behalf by the Central or Provincial Government may intimate to him as the maximum quantity of article which he may have in his possession at any one time; and
- (b) no producer shall have in his possession at any one time a quantity of article exceeding one-quarter of his total production of that article during to one of the three years 1940, 1941 and 1942 in which his production was great or, as the case may be, exceeding the quantity which the Controller General or of officer empowered in this behalf by the Central or the Provincial Government n intimate to him as the maximum quantity of that article which he may have in possession at any one time.

6. Restriction on price where no maximum is fixed under section 3.—(1) WI no maximum has been fixed by notification under clause (c) of sub-section (1) section 3, no dealer or producer shall sell or offer for sale or otherwise dispose of article for a consideration which is unreasonable.

(2) For the purposes of this section a consideration is unreasonable if, when it is exclusively in money or not, it exceeds the amount represented by an addit of twenty per cent. or the addition allowed by normal trade practice whicheve less to-

(a) the cost landed of the article in the case of an imported article,

(b) the cost of production of the article in the case of an article which is imported,

or if as a condition of sale the purchaser is required to purchase at the same t any other article.

- (3) The Controller General may, by order published in the official Gazette, in respect of any specified article or class of articles the figure of twenty per referred to in sub-section (2), and if he does so that sub-section shall have ef accordingly.
- 7. General limitation on quantity to be possessed at one time.—(1) No per shall have in his possession at any one time a greater quantity of any article to w this section applies than the quantity necessary for the reasonable needs of him and his family for a period of three months or such longer period as may for spe reasons in his particular circumstances be considered a reasonable period for wh to make provision.
- (2) For the purposes of sub-section (1), the expression "reasonable need includes the fulfilment of social or religious or other customary obligations.
- (3) Nothing in this section shall apply to a dealer or producer in respect of article sold by or produced by him.

(4) This section shall apply only to such articles as the Controller General n by order published in the official Gazette specify for the purpose.

- 8. Duty to declare possession of excess stocks.—Any person having in his possess a quantity of any article exceeding that permitted by or under this Ordinance sha forthwith report the fact to the Controller General or other officer empowered in t behalf by the Central or the Provincial Government, and shall take such action as the storage, distribution or disposal of the excess quantity as the Controller Gene or such officer may direct.
- 9. Refusal to sell.—No dealer or producer shall, unless previously authoris to do so by the Controller General or other officer empowered in this behalf by Central or the Provincial Government, without sufficient cause refuse to sell to person any article within the limits as to quantity imposed by this Ordinance

Explanation.—The possibility or expectation of obtaining a higher price or article at a later date shall not be deemed to be a sufficient cause for the purpses this section.

any article for cash shall, if the amount of the purchase is ten rupees or cases, and, if the amount of the purchase is less than ten rupees, when by the purchaser, give to the purchaser a cash memorandum containing of the transaction.

The Central Government may, by notification in the official Gazette,

the particulars to be contained in any such cash memorandum.

The Central Government or the Provincial Government may, by notification field Gazette, exempt specific areas, classes of dealers or producers, or common the operation of this section.

Marking of prices and exhibiting price list.—(1) The Controller General may dealer or producer to mark articles exposed or intended for sale with the prices or to exhibit on his premises a price list of articles held by him for sale, may further give directions as to the manner in which any such direction as a said is to be carried out.

No dealer shall destroy, efface or alter any label or mark affixed to an article

of Controller General, Inspectors, etc.—(1) The Controller General an officer empowered in this behalf by the Central or the Provincial may—

a dealer or producer to maintain records of all sale and purchase

mons;

decet a dealer or producer to furnish any information he may require as

a dealer or producer to furnish any information possessed by such

producer as to the business carried on by any other person;

inspect or cause to be inspected any books or other documents belonging

search or authorise any person not below the status of a gazetted

er to enter and search any premises;

ordinance has been committed, and thereafter take or the taking of all measures necessary for securing the production of the

(2) The Controller General may, by order published in the official Gazette, issue to all dealers or producers of a specified class a direction such as is referred to in clause (a) or clause (b) of sub-section (1).

13. Penalties .- (1) Whoever contravenes any of the provisions of this Ordinance shall be punishable with imprisonment for a term which may extend to five years,

or with fine or with both.

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(2) Whoever fails to comply with any direction made under authority conferred by this Ordinance shall be punishable with imprisonment for a term which may extend to three years, or with fine or with both.

(3) A Court convicting any person of an offence punishable under this Ordinance may order any article, in respect of which the offence was committed, to be forfeited

to His Majesty.

14. Procedure.—No prosecution for any offence punishable under this Ordinance shall be instituted except with the previous sanction of the Central or the Provincial Government, or of an officer not below the rank of a District Magistrate empowered by the Central or the Provincial Government to grant such sanction.

15. Certain officers to be deemed public servants.—The Controller General, at inspector and any officer empowered for the purposes of section 5, 8, 9 or 12 by the Central or the Provincial Government shall be deemed to be a public servar within the meaning of section 21 of the Indian Penal Code (XLV of 1860).

16. Bar of legal proceedings.—No suit, prosecution or other legal proceeding sha lie against any person for anything done or in good faith intended to be done under this Ordinance.

17. Saving of other laws.—The provisions of this Ordinance shall be in addition to and not in derogation of any other law for the time being in force regulating th keeping, storage, distribution, disposal, or price of articles.

LINLITHGOW.

## Repealed by Act 46 9 1950

## ORDINANCE No. XXXVI of 1943.

An Ordinance to provide for the forfeiture in certain cases not provided for by the Indian Army Act, 1911, of pay and allowances of certain persons subject

(Published in the Gazette of India Extraordinary, dated the 16th October, 1943.)

WHEREAS an emergency has arisen which makes it necessary to provide for the forfeiture in certain cases not provided for by the Indian Army Act, 1911 (VIII of 1911), of pay and allowances of certain persons subject to that Act;

Now, therefore, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and pro-

- 1. Short title and commencement.—(1) This Ordinance may be called the Prisoners of War (Forfeiture of Emoluments) Ordinance, 1943.
  - (2) It shall come into force at once.
- 2. Interpretation.—In this Ordinance, "Indian commissioned officer" means an Indian commissioned officer as defined in clause (2) of section 7 of the Indian

3. Forfeiture of pay and allowances of prisoner of war.—(1) The whole or any part of the pay and allowances of an Indian commissioned officer may be forfeited by order of the Central Government if the officer is found by a military Court of Enquiry constituted under this Ordinance-

(a) to have deserted to the enemy, or

(b) while in enemy hands, to have served with, or under the orders of, the enemy, or in any manner to have aided the enemy, or

(c) to have allowed himself to be taken prisoner by the enemy through want of due precaution, or through disobedience of orders or wilful neglect of duty, or

(d) having been taken prisoner by the enemy, to have failed to rejoin His

Majesty's service when it was possible to do so.

(2) The Central Government may at any time cancel in whole or in part any order made under sub-section (1), and any such cancellation may be with retrospective effect.

4. Courts of Enquiry.—The Commander-in-Chief of His Majesty's Forces in India or any officer authorised by him in this behalf may constitute a military Court of Enquiry of such composition as the constituting authority thinks fit to enquire into and report to the Central Government on any case of the nature referred to in sub-section (1) of section 3.

LINLITHGOW,

Repealed by ordinance 1 of 1946 ORDINANCE No. XXXVII OF 1943. An Ordinance to authorise in a certain area contiguous with territories now occupied by the enemy the trial of certain offences by Military Courts, to create certain new offences, to enhance penalties provided by law for certain

offences, and to confer certain powers upon Military or Air Force authorities. (Published in the Gazette of India Extraordinary, dated the 19th October, 1943.) HEREAS an emergency has arisen which makes it necessary to authorise in a certain area contiguous with territories now occupied by the enemy the trial

of certain offences by Military Courts, to create certain new offences, to enhance penalties provided by law for certain offences, and to confer certain powers upon

Military or Air Force authorities;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor General is pleased to make and promulgate the following Ordinance:-

PART I.

1. Short title, extent, application and commencement.—(1) This Ordinance may be

called the Military Operational Area (Special Powers) Ordinance, 1943.

(2) It extends to the Province of Assam, to the Districts of Tippera, Noakhali and Chittagong in the Province of Bengal, and, subject to the provisions of section 2 of the Government of India Act, 1935 (26 Geo. 5, c. 2), to the Chittagong Hilltracts; and it applies also in the case of British subjects who are domiciled in any part of India, to offences committed in Burma or any territory occupied by the enemy.

(3) It shall come into force at once.

2. Interpretation.—In this Ordinance, unless there is anything repugnant in

the subject or context,-

(a) "enemy "includes an enemy agent, and any mutineer, or rebel against whom operations are being carried out by His Majesty's forces or the forces of a Power in alliance with His Majesty,

(b) "enemy agent" means a person, not operating as a member of an enemy armed force, who is employed by, or works for or acts on instructions received from, the enemy or who at any time in the past has been so

employed or has so worked or acted.

3. Powers of military authorities under Defence of India Rules.—Any reference in the Defence of India Rules to an authority empowered under those Rules to exercise a power conferred by those Rules shall be deemed to include, in relation to the exercise of that power in the area to which this Ordinance extends, a reference to the General Officer Commanding the military forces in that area and to any officer not below the rank of Brigadier whom that General Officer Commanding may authorize in

4. Jurisdiction of Military Courts. - (1) In the area to which this Ordinance extends, and for so long as it remains in force, the provisions of section 5 of the Code of Criminal Procedure, 1898 (V of 1898), so far as they relate to the trial of offences triable by Military Courts constituted under this Ordinance, shall be deemed to be

(2) In the area to which this Ordinance extends the following offences shall, notwithstanding anything contained in section 28 or section 29 of the Code of Crimimal Procedure, 1898 (V of 1898), or elsewhere in any law, be triable by, and only by, filitary Courts constituted under this Ordinance, namely :-

(a) any offence made punishable by Part II of this Ordinance;

(b) any offence punishable under the Indian Penal Code, which is specified in the Schedule;

(c) any offence punishable by or under the Defence of India Rules, which is specified in the Schedule,

Then the offence is committed by any person except a person attached to or officially companying on duty His Majesty's forces or the forces of a Power in alliance with Majesty, or a member of any such forces who is not an enemy within the meaning clause (a) of section 2.

ORD. XXXVII

(3) No Military Court constituted under this Ordinance shall try any offence unless the offence was committed either-

(a) within the area to which this Ordinance extends, or

(b) within Burma, or any territory occupied by the enemy, where the accused person is a British subject domiciled in any part of India,

and unless the offence was committed after the commencement of this Ordinance.

5. Kinds of Military Courts.—For the purposes of this Ordinance there shall be the following kinds of Military Courts, namely:-

(a) Superior Military Courts: (b) Summary Military Courts.

- 6. Power to constitute Military Courts.—Any General Officer Commanding military forces in the area to which this Ordinance extends or an officer not below the rank of Lieut.-Colonel empowered by him in this behalf, may, whenever necessary, convene Superior Military Courts or by general or special order set up Summary Military Courts for the trial of offences triable by such Courts under this Ordinance.
- 7. Composition of Military Courts.—(1) A Superior Military Court shall consist of three officers of whom one at least shall be of rank not below that of Major or Squadron Leader:

Provided that a civilian official being a Judge of a High Court, a Sessions Judge, or an Additional Sessions Judge may be appointed in the place of not more

than one such officer.

- (2) A Summary Military Court shall consist of one person who shall be either an officer of rank not below that of Major or Squadron Leader, or a Magistrate of the first class.
- (3) The President of a Superior Military Court shall be nominated by the convening authority.
- 8. Cases triable by and powers of Military Courts.—(1) A Superior Military Court may try any offence triable by a Court constituted under this Ordinance and may pass any sentence authorised by law.
- (2) A Summary Military Court may try any such offence except an offence punishable with death or with transportation or imprisonment for more than seven years, and may pass any sentence authorised by law except a sentence of imprisonment for more than one year or of fine exceeding seven hundred and fifty rupees.
- 9. Distribution of cases, transfer of cases, and place of sitting of Courts.—The General Officer Commanding the military forces in the area to which this Ordinance extends or any officer authorised by him in this behalf, may by general or special order give directions as to the distribution between Superior Military Courts and Summary Military Courts or among Superior Military Courts and among Summary Military Courts of cases for trial, as to the transfer of cases from one Military Court to another, and as to the places at which Military Courts shall sit.
- 10. Procedure of Superior Military Courts.—(1) A Superior Military Court shall exercise the powers of and follow the procedure laid down in the Indian Army Act, 1911 (VIII of 1911), and the rules made thereunder for a summary general courtmartial convened under that Act, and the provisions of that Act and of the rules made thereunder shall, so far as they are not inconsistent with the provisions of this Ordinance, have effect in relation to a Superior Military Court as they have effect in relation to a summary general court-martial:

Provided that-

(a) an accused person may not object to any member of the Court;

(b) a memorandum of the evidence given at the trial and the statement, if any, made by the accused shall always be recorded.

(2) The finding and sentence of a Superior Military Court shall require to be

confirmed by the convening officer in every case:

Provided that a sentence of death shall be reserved for confirmation by the General Officer Commanding the military forces in the area to which this Ordinance extends and a sentence of transportation or imprisonment for more than five years shall be reserved for confirmation by an officer of rank not below that of Major-General.

11. Procedure of Summary Military Courts.—A Summary Military Court shall follow the procedure laid down in the Indian Army Act, 1911 (VIII of 1911), and the rules made thereunder for a summary court-martial convened under that Act, and the provisions of that Act and of the rules made thereunder shall, so far as they are not inconsistent with the provisions of this Ordinance, have effect in relation to a Summary Military Court as they have effect in relation to a summary court-martial:

Provided that—

(a) no other officer shall be required to attend the trial;

(b) the proceedings may be recorded in schedule form and the Court shall not be required to record more than a memorandum of the evidence.

12. Legal Practitioners.—Every person accused of an offence before a Superior Mitary Court or a Summary Military Court shall be entitled to be defended by a practitioner:

Provided that the Court shall not be required to grant an adjournment for the purpose of securing the attendance of a legal practitioner, if in the opinion of the court, such adjournment would cause unreasonable delay in the disposal of the case.

13. Trials in camera.—(1) A Superior Military Court or a Summary Military Court may direct that throughout or during any part of the proceedings before the Court such persons or classes of persons as the Court may determine shall be reluded.

(2) Where the Court makes a direction under sub-section (I) the Court may further direct that any legal practitioner by whom the accused is to be defended shall be a person approved or chosen from among persons approved in this behalf by such attention with the Court of the purpose, and may also direct a management of the purpose, and may also direct attention with respect to the proceedings of the Court or with respect to the accused shall be disclosed or published.

14. Powers of arrest.—(1) Any person reasonably suspected of having committed an offence triable under this Ordinance may be arrested without warrant by any

member of His Majesty's forces.

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- (2) A member of His Majesty's forces making any such arrest shall at once protice person arrested before a military authority empowered to bring him to trial before his immediately superior officer who shall take steps to forward the arrested son to an authority empowered to bring him to trial.
- 15. Confinement in custody.—Any person arrested under section 14 or accused an offence triable under this Ordinance may be confined in military custody pending investigation and trial of the offence, and such custody shall be lawful whether within the area to which this Ordinance extends or elsewhere in British India.
- 16. Transfer of cases investigated or enquired into under the Code of Criminal redure.—When it appears from a police report or in the course of enquiry into an ence that the offence is one triable under this Ordinance, the Magistrate shall, perusal of the police report or when the case has reached the stage referred to section 208, 242 or 252, as the case may be, of the Code of Criminal Procedure, (V of 1898), make over the case to the nearest military authority empowered bring the accused person to trial and shall forward the accused, if in custody, and send all police reports relating to the case to that authority, and no order under to 526 of the Code of Criminal Procedure, 1898 (V of 1898), shall be made in sect of any case which under the provisions of this section is required to be made to the military authority.
- 17. Service of Summons.—(1) The convening officer, or a Military Court, or the 22 Advocate, if any, may summon any person to attend at a time and place to 22 entioned in the summons for the purpose of giving evidence or of producing any ment or other thing.

(2) Such summons may, in lieu of being sent to a Magistrate for service as proin sub-section (3) of section 84 of the Indian Army Act, 1911 (VIII of 1911), wed by an emissary authorised by the authority issuing the summons.

18. Execution of sentences.—(1) When a sentence of death passed by a Superior Court has been confirmed by the confirming authority, the confirming authority forward the accused to a jail in British India with the warrant

authorising the carrying out of the sentence, and such warrant shall be executed by the officer in charge of the jail and returned by him after execution to the confirming authority.

(2) When the accused is sentenced to transportation or imprisonment the confirming authority, or, in the case of a sentence which does not require confirmation, the Court passing the sentence shall forward a warrant to the jail in which he is to be confined, and shall forward him to such jail with the warrant.

(3) When the accused has been sentenced to pay a fine, a copy of such sentence signed and certified by the Court may be sent to any Magistrate in British India, and such Magistrate shall thereupon cause the fine to be recovered in accordance with the provisions of the Code of Criminal Procedure, 1898 (V of 1898), for the levy of fines, as if it was a sentence of fine imposed by such Magistrate.

(4) When the accused is sentenced to whipping only, the sentence shall be executed at such time and place as the confirming authority, or, in the case of a

sentence which does not require confirmation, the Court, may direct :

Provided that the provisions of sub-section (2) of section 392 and the provisions of sections 393 and 394 of the .Code of Criminal Procedure, 1898 (V of 1898), shall apply, and every such sentence shall, as far as possible, be carried out in a place to which the public shall not be admitted.

(5) When the accused is sentenced to whipping in addition to imprisonment, the whipping shall be carried out in the jail to which the accused is sent under subsection (2) and in accordance with the provisions of sections 392, 393 and 394 of the

Code of Criminal Procedure, 1898 (V of 1898).

(6) Notwithstanding anything contained in the foregoing sub-sections, a person sentenced to transportation or imprisonment may, if for good reason he cannot conveniently be sent to a jail, be kept in military custody until arrangements for his confinement in a jail can be made.

(7) The form of the warrants referred to in sub-sections (1) and (2) shall be as nearly as may be the form prescribed under the Indian Army Act, 1911 (VIII of

1911), for the execution of sentences passed under that Act.

- 19. Bar of interference by other Courts .- (1) No Court shall have authority to revise any order or sentence passed by a Military Court constituted under this Ordinance or to transfer any case from such Court, or to make any order under section 491 of the Code of Criminal Procedure, 1898 (V of 1898), or to exercise any jurisdiction of any kind in respect of any proceedings of such a Court.
- (2) No High Court shall have authority to make any order under section 491 of the Code of Criminal Procedure, 1898 (V of 1898), in respect of any person confined in military custody under this Ordinance.
- 20. Bar of legal proceedings.—No suit, prosecution or other legal proceedings shall lie against any person in any Court for or in respect of anything done or in good faith intended to be done under this Ordinance.
- 21. Bar of operation of sections 401 and 402 of the Code of Criminal Procedure, 1898.—The powers conferred on the Provincial Government by sections 401 and 402 of the Code of Criminal Procedure, 1898 (V of 1898), shall not be exercisable by the Provincial Government in respect of any sentence imposed by a Military Court under this Ordinance, but those powers may be exercised in respect of any such sentence by the Governor General in his discretion.

#### PART II.

- 22. Punishment for offences under sections 121A, 122, 125 and 131, Indian Penal Code.—Whoever commits an offence punishable under section 121A, 122, 125 or 131 of the Indian Penal Code (XLV of 1860) may, in lieu of any punishment to which he is liable under the said Code, be punished with death.
- 23. Punishment for contraventions of rule 36, Defence of India Rules.—Whoever contravenes any of the provisions of rule 36 of the Defence of India Rules, or is deemed under the provisions of the said Rules to have contravened such provision, may, in lieu of any punishment to which he is liable under the said Rules, be punished with death, or with whipping, or with whipping in addition to any punishment to which he is liable under the said Rules.

- 24. Punishment for attempts and abetments.—Whoever attempts to commit, or abets or attempts to abet the commission of, an offence triable under this Ordinance, shall, notwithstanding anything to the contrary in the Indian Penal Code (XLV of 1860) or any other law, be punishable with the punishment provided by law for the commission of such offence.
  - 25. Communication with enemy and hindering operations of forces. Whoever-
    - (a) without lawful authority communicates to the enemy, or with the intention of communicating it to the enemy, collects, publishes or attempts to elicit any information with respect to the movements, number, description, condition or disposition of any of His Majesty's forces or of any forces of a Power in alliance with His Majesty or with respect to the plans or conduct or supposed plans or conduct of military operations by any such forces, or with respect to any works or measures undertaken for or connected with or intended for the defence of any place, or with respect to any other matter whatsoever information as to which would or might be, directly or indirectly, useful to the enemy,
    - (b) wilfully commits any act calculated to mislead, or hamper the movement or imperil the success of any operations of, His Majesty's forces or any forces of a Power in alliance with His Majesty

shall be punishable with death or with transportation for life or with imprisonment for a term which may extend to ten years and shall also be liable to fine.

- 26. Assisting enemy.—Whoever voluntarily assists in any manner whatsoever, or knowingly protects, harbours or conceals any enemy or prisoner of war shallanything contained in the Indian Penal Code (XLV of 1860), be purished with death or with transportation for life or with imprisonment which may extend to ten years and shall also be liable to fine.
- 27. Obstruction of member of military forces.—Whoever wilfully obstructs or interferes in any manner with a member of His Majesty's forces or of forces of a Power in alliance with His Majesty when such member is acting in the execution of his duty shall be punishable with transportation for life or with imprisonment for a which may extend to seven years, and shall also be liable to fine.
- 28. Failure to give information concerning enemy.—Whoever, having seen or having come into contact with the enemy, or having obtained knowledge of the whereabouts of any gathering, movements or intended gathering or intended movements of the enemy, or knowing or having reason to believe that any of his relatives or dependents have joined or are about to join the enemy, fails without delay to give full information thereof to the nearest military or civil authority, shall be punishable with imprisonment for a term which may extend to seven years and shall also be liable to fine.
  - 29. Poisoning water-supplies and damaging military equipment.—Whoever—
    - (a) poisons or does any act calculated to render poisonous any water-supply,
    - (b) interferes with or damages or takes away any stores or equipment or other property whatsoever belonging to or consigned to His Majesty's forces or forces of a Power in alliance with His Majesty

shall be punishable with death or with transportation for life or with imprisonment for a term which may extend to ten years or with whipping either in lieu of or in addition to such transportation or imprisonment.

- 30. Unauthorised possession of military stores or equipment .- (1) Whoever is found in unauthorised possession of any stores or equipment or any other property whatsoever belonging to or consigned to His Majesty's forces or the forces of a Power in alliance with His Majesty shall be punishable with imprisonment for a term which may extend to seven years or with whipping or with both imprisonment and whipping, and shall also be liable to fine.
- (2) The burden of proving that his possession is authorised shall be upon the person in whose possession any such stores, equipment or property is found.

- 32. Destroying or damaging notices.—Whoever destroys, damages or tampers with any notice exhibited under the authority of the military authorities shall be punishable with imprisonment for a term which may extend to five years, or with whipping or with both imprisonment and whipping, and shall also be liable to fine.
- 33. Failure to obey summons and contumacy in Court.—Whoever being summoned to attend a Military Court constituted under this Ordinance—
  - (a) without reasonable cause omits to attend, or
  - (b) refuses to take an oath or make a solemn affirmation in the required manner, or
  - (c) without reasonable cause refuses to produce any relevant document under his control, or
  - (d) wilfully causes an interruption of or disturbance in the proceedings of the Court, or
  - (e) refuses to give evidence, or gives evidence which is false and which he either knows or believes to be false or does not believe to be true,

shall be punishable with imprisonment for a term which may extend to five years or with fine or with both.

34. Disclosure of information concerning trial.—Whoever in contravention of a direction made under sub-section (2) of section 13 of this Ordinance forbidding the disclosure or publication of information relating to a trial discloses or publishes any such information shall be punishable with imprisonment for a term which may extend to two years or with fine or with both.

#### THE SCHEDULE.

#### [See Section 4 (2) (b) and (c).]

- 1. An offence punishable under Chapter VI or Chapter VII of the Indian Penal Code (XLV of 1860).
- 2. An offence punishable under Chapter XVI of the Indian Penal Code (XLV of 1860), where the person against whom the offence is committed is a member of His Majesty's forces or the forces of a Power in alliance with His Majesty or of a police force or civil armed force acting with His Majesty's forces.
- 3. An offence punishable under clause (a) of section 505 of the Indian Penal Code (XLV of 1860).
- 4. The following offences punishable under the Defence of India Rules, namely:—
  - (a) a contravention of rule 6, 8A, 10, 13, 35 or 36.
  - (b) a contravention of an order made under rule 8, 9 or 49.
- 5. Any conspiracy to commit or any attempt to commit or any abetment of any of the aforesaid offences.

LINLITHGOW,

Repealed by Ordinance 1 of 1946 ORDINANCE No. XXXVIII of 1943. An Ordinance further to amend the Civil Pioneer Force Ordinance, 1942. (Published in the Gazette of India Extraordinary, dated the 23rd October, 1943.)

HEREAS an emergency has arisen which makes it necessary further to amend the Civil Pioneer Force Ordinance, 1942 (X of 1942), for the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:-

- 1. Short title and commencement.—(1) This Ordinance may be called the Civil Pioneer Force (Third Amendment) Ordinance, 1943.
  - (2) It shall come into force at once.
- 2. Amendment of section 2, Ordinance X of 1942.—In section 2 of the Civil Pioneer Force Ordinance, 1942 (X of 1942) (hereinafter referred to as the said Ordinance),-
- (a) clauses (a), (b) and (c) shall be relettered as clauses (c), (d) and (e) respectively; and

(b) the following shall be inserted as clauses (a) and (b), namely:

(a) "Commanding Officer" means the commissioned officer appointed to command a unit of the Civil Pioneer Force, or, in the absence from duty of such officer, the senior commissioned officer of the unit present with

(b) "detachment" means any portion of a unit of the Civil Pioneer Force serving away from the headquarters of the unit; '.

3. Amendment of section 3, Ordinance X of 1942.—To section 3 of the said Ordinance, the following sub-section shall be added, namely :-

"(3) The strength and composition of a unit shall be such as may be prescribed."

4. Amendment of section 5, Ordinance X of 1942.—In section 5 of the said Ordinance, sub-sections (3), (4) and (5) shall be omitted.

5. Amendment of section 6, Ordinance X of 1942.—In sub-section (3) of section 6 of the said Ordinance,-

(a) after the word "shall", the words "subject to the prescribed conditions"

shall be inserted; and

(b) for the word "commandant", the words "Commanding Officer" shall be substituted.

6. Insertion of new section 6A in Ordinance X of 1942.—After section 6 of the said Ordinance, the following section shall be inserted, namely:-

"6A. Appointment of Commanding Officers and officers in superior command.— (1) The Provincial Government shall appoint substantively a commissioned officer of the prescribed rank to command each unit of the Civil Pioneer Force constituted for the Province:

Provided that if an officer of the prescribed rank is not readily available, the Provincial Government may appoint temporarily any commissioned officer not

below the rank of Captain as the Commanding Officer of the unit.

(2) Subject to any rules made in this behalf, the Central Government, or, in respect of units of the Civil Pioneer Force constituted for a Province the Provincial Government, may appoint any commissioned officer to exercise command over a number of units or detachments of units, and such officer shall be deemed to be in superior command of all the units or detachments placed under him, and the Commanding Officers thereof shall be subject to his control and orders in all matters respecting their units.

(3) The Provincial Government may, with the previous approval of the Central Government, delegate to a Controller any of the powers vested in the Provincial Government except the power in respect of commissioned officers to order discharge,

dismissal, reduction in rank or grade or forfeiture of service."

7. Amendment of section 8, Ordinance X of 1942.—For the proviso to section 8 of the said Ordinance, the following proviso shall be substituted, namely:

"Provided that an enrolled person shall not without his own consent be transferred to a unit constituted for a Province other than that in which he was enrolled."

8. Substitution of new section for section 14, Ordinance X of 1942.—For section 14 of the said Ordinance, the following section shall be substituted, namely:-

"14. Non-judicial disposal of offences of enrolled persons other than officers.-(1) When an enrolled person other than a commissioned, administrative or noncommissioned officer is charged with an offence punishable under sub-clause (i) or (ii) of clause (e) of section 11, or under section 12, or under section 13 read with sub-clause (i) or (ii) of clause (e) of section 11 or with section 12, the Commanding Officer, subject to any rules made in this behalf, may dispose of the charge without formal trial, and may award one or more of the following punishments, namely:-

(a) confinement in such place as may be considered suitable for a period not

exceeding seven days;

(b) punishment drill, extra work, fatigue or other duty, not exceeding thirty days in duration, with or without confinement to quarters or lines;

(c) forfeiture of pay and allowances for a period not exceeding one month,

(2) Any commissioned officer if so authorised by the Central Government, and the commissioned or administrative officer commanding a detachment if so authorised in writing by his Commanding Officer, may, without formal trial, dispose of a charge of an offence punishable under section 12 or under section 13 read with section 12 against any enrolled person other than an officer, and, subject to any rules made in this behalf, may award to such person any one or more of the punishments specified in clauses (a) to (c) of sub-section (1).

9. Substitution of new section for section 15, Ordinance X of 1942.—For section 15 of the said Ordinance, the following section shall be substituted, namely :-

"15. Non-judicial disposal of minor offences of non-commissioned officers .- (1) When a non-commissioned officer is charged with an offence punishable under section 12 or under section 13 read with section 12, the Commanding Officer may dispose of the case without formal trial, and, subject to any rules made in this behalf, may award to such non-commissioned officer any one or more of the following punishments, namely :-

(a) reduction to a lower grade or a lower class or to the ranks;

(b) forfeiture of pay and allowances for a period not exceeding one month

(c) reprimand or severe reprimand.

(2) Any commissioned officer if so authorised by the Central Government, and the commissioned officer commanding a detachment if so authorised in writing by his Commanding Officer, may, without formal trial, dispose of a charge of an offence punishable under section 12 or under section 13 read with section 12 against a noncommissioned officer, and may award such person one or both of the following punishments, namely :-

(a) forfeiture of pay and allowances for a period not exceeding seven days;

(b) reprimand or severe reprimand."

10. Amendment of section 16, Ordinance X of 1942.—In section 16 of the said

(a) after the word and figures "section 12", the words and figures "or under

section 13 read with section 12" shall be inserted;

(b) for the words "the commandant may", the words "the Commanding Officer, subject to any rules made in this behalf, may "shall be substituted.

11. Insertion of new section 16A in Ordinance X of 1942.—After section 16 of

the said Ordinance, the following section shall be inserted, namely:-

"16A. Reduction in rank for inefficiency or lack of zeal.-Subject to any rule made in this behalf, the Commanding Officer may reduce to a lower grade or a lower class or to the ranks any non-commissioned officer in his unit on the ground of inefficiency or lack of zeal."

12. Amendment of section 17, Ordinance X of 1942.—In section 17 of the said

Ordinance,-

(a) in sub-section (I), after the word and figures "section 12", the words an figures " or under section 13 read with section 12" shall be inserted;

in sub-section (2), for the word "commandant", the words "Commanding shall be substituted.

18. Amendment of section 18, Ordinance X of 1942.—In section 18 of the said

Ordinance.-(a) for the word "Commandant" the words "Commanding Officer" shall be

substituted. (b) to clause (c), the following words shall be added, namely:-

or, subject to any rules made in this behalf, for any day on which he is in hospital on account of venereal disease";

(c) clause (d) shall be relettered as clause (f), and the following shall be inserted

e clauses (d) and (e), namely: "(d) all pay and allowances ordered to be forfeited under section 14 or

section 15: (e) any deduction from pay ordered under clause (b) of section 19 . ";

(d) in the proviso, after the words "any enrolled person", the following shall be inserted, namely:—

"made under clauses (d) to (f), both inclusive".

14. Amendment of section 21, Ordinance X of 1942.—In sub-section (1) of section 21 of the said Ordinance, for the word "commandant", the words "Commanding Officer" shall be substituted.

15. Amendment of section 23, Ordinance X of 1942.—In section 23 of the said Ordinance, for the word "commandant", the words "Commanding Officer" shall be substituted.

#### WAVELL,

Viceroy and Governor General.

GIPD-S1-1286 LD-23-11-43-2,000.

# ORDINANCE No. XXXIX OF 1943.

An Ordinance to amend the Criminal Law Amendment Ordinance, 1943.

(Published in the Gazette of India Extraordinary, dated the 25th October, 1943.)

WHEREAS an emergency has arisen which makes it necessary to amend the Criminal Law Amendment Ordinance, 1943 (XXIX of 1943), for the purpose hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of Price anna 1 or 11d.

India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and [ORD. XXXIX OF 1943.]

1. Short title and commencement.—(1) This Ordinance may be called the Criminal Law Amendment (Amending) Ordinance, 1943.

(2) It shall come into force at once. 2. Amendment of section 6, Ordinance No. XXIX of 1943.—In sub-section (1) of section 6 of the Criminal Law Amendment Ordinance, 1943 (XXIX of 1943). in the second proviso, after the words "the said Code", the words "English shall be deemed to be the language of the Court and "shall be inserted.

#### WAVELL,

# ORDINANCE No. XL OF 1943.

An Ordinance further to amend the Criminal Law Amendment Ordinance, 1943.

Published in the Gazette of India Extraordinary, dated the 2nd November, 1943.)

HEREAS an emergency has arisen which renders it necessary to correct certain errors and to make certain additions in the First Schedule to the Criminal

Amendment Ordinance, 1943 (XXIX of 1943);

Now, THEREFORE, in exercise of the powers conferred by section 72 of the overnment of India Act, as set out in the Ninth Schedule to the Government of Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and comulgate the following Ordinance:—

1. Short title and commencement .- (1) This Ordinance may be called the Criminal

Law Amendment (Second Amending) Ordinance, 1943.

(2) It shall come into force at once.

2. Amendment of the First Schedule, Ordinance No. XXIX of 1943.—In the Schedule to the Criminal Law Amendment Ordinance, 1943 (XXIX of 1943)—

(a) in Part I,-

(i) in entry No. 10, for the names "E. A. Greutur" and "S. Mitter", respectively, the names "E. A. Greuter" and "N. Mitter" shall be substituted and shall be deemed always to have been substituted;

(ii) the following entries shall be added after entry No. 14, namely :-

15 La A E Wikins, Hony. A. T. S., Station Superintendent, Sealdah, B. & A. Railway . Sec

Master, Station Master, Station Master, S. B. & A. Railway . . . . S

Name Mohan Das Gupta, Station Master, Parchibi Railway Station, B. & A. Rail-

B. L. D. Moore, Station Master, Burdwan, E. I.

D. R. Bose, S. D. O., M. E. S., Khulna

Fakhruddin, Manager, Messrs. E. H. Taher & Co. Ltd., 86, Clive Street, Calcutta

V. Kanniah Naidu, Assistant Goods Clerk, M. & S. M. Railway, Katpadi, North Arcot

E. K. S. Chatterji, Assistant Station Master, Bagra Railway Station, G. I. P. Railway

23. Shiva Bhai Naran Das Gajjar, Ticket Collector, Wadiad, B., B. & C. I. Railway.

24. Nautamal Venishanker, Station Master, Koth Gangad Station, Ahmedabad District, B., B. & C. I. Railway

Price anna 1 or 11d.

Section 161, I. P. C.

Sections 420/511, I. P. C.

Section 161, I. P. C

Criminal Law Amendment (Second Amending). ORD. XL OF 1943.] 25. (1) Sheroo, son of Khudadad, Irani, East Street, Poona Cantonment. (2) Mrs. Shirin Rashid, widow of Rashid Khudadad, Irani, East Street, Poona Cantonment. (3) M. K. Irani, son of Khudadad, Irani, East Street, Poona Cantonment. (4) Naunitrai, son of Amthalal, Bania, Sachapir (1) Section 420, I. P. C. Street, Poona Cantonment. (2) Sections 420/109, I. P. (5) Mohan Lal, son of Prem Chand, Vohra, C. Sachapir Street, Poona Cantonment. (3) Sections 420/120B, I. (6) Bhogi Lal, son of Kadhar Lal, Gandhi, P. C. " Sachapir Street, Poona Cantonment. (7) Mansukh Rai, son of Chuni Lal Shah, Jain, Sachapir Street, Poona Cantonment. (8) Major Hill Murray, Officer-in-charge, Supply Depot, Poona Cantonment. (b) in Part II, the following entries shall be added after entry No. 20, namely :-"21. Kampta Parshad, Clerk, R. I. Section, O. I. D., Delhi Fort Section 161, I. P. C. 22. Nihal Chand, Goods Clerk, Doraha Railway Station, N. W. Railway Section 161, I. P. C. 23. Harbans Singh, Ticket Collector and in charge of Reservation, Delhi Main Station Section 161, I. P. C. 24. Kesho Ram, Station Master, Doraha Railway Station, N. W. Railway Section 161, I. P. C. Abdul Hakim Sheikh, Partner of Messrs. A. R. (1) Sections 161/116, I. P. C. Kalla & Sons, Meerut Cantonment (2) Sections 161/116, read with section 511, I. P. C. 26. (1) Sat Narain, employee of Messrs. Panna Lal Durga Pershad, Generalganj, Cawnpore. Sections 161/116, I. P. C. (2) Kali Singh, employee of Messrs. Panna Lal Durga Pershad, Generalgani, Cawnpore. 27. Shaukat Ali, Relieving Coaching Clerk, N. W. Railway, Quetta Section 161, I. P. C. 28. (1) Masud Ahmad Akhtar of Messrs, Saeed Anis & Company, Amritsar. (1) Section 406, I. P. C. (2) Hadi Hussain, employee of Messrs. Saeed (2) Sections 406/109, I. P. Anis & Company, Amritsar. 29. Mool Chand, Supervisor, Ordnance Clothing Factory, Lahore Section 161, I. P. C. " WAVELL. Viceroy and Governor General. GIPD-S1-1349 LD-7-12-43-2,000.

ORDINANCE No. XLI OF 1943.

An Ordinance to impose a temporary duty of excise on certain sugar produced in British India.

(Published in the Gazette of India Extraordinary, dated the 10th November, 1943.)

HEREAS an emergency has arisen which makes it necessary to impose a

temporary duty of excise on certain sugar produced in British India;

Now, THEREFORE, in exercise of the powers conferred by Section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:-

1. Short title, extent and commencement .- (1) This Ordinance may be called

the Sugar (Temporary Excise Duty) Ordinance, 1943.
(2) It extends to the whole of British India.

(3) It shall come into force at once. 2. Definitions.—In this Ordinance, unless there is anything repugnant in the

subject or context,-

(a) "Assessing Officer" and "Circle Officer" mean, respectively, any officer appointed by the Provincial Government or by the Collector of Central Excises and Salt Revenue having jurisdiction in the area to exercise the powers of an Assessing Officer or a Circle Officer under this Ordinance:

(b) "Assistant Collector" means an Assistant Collector of Central Excises and Salt Revenue and includes any officer specially authorised by the Central Board of Revenue or by the Provincial Government to exercise in any specified area all or any of the powers of the Assistant

Collector for the purposes of this Ordinance;

(c) "factory" means any premises wherein or within the precincts of which twenty or more workers are working or were working on any day of the twelve months preceding the date of the commencement of this Ordinance ;

(d) "sugar" means any form of sugar containing more than ninety per cent.

of sucrose;

(e) "wholesale dealer" means any person who buys or sells sugar wholesale and includes a broker or commission agent who in addition to making contracts for the sale or purchase of sugar for others, stocks sugar belonging to others as an agent for the purpose of sale.

3. Imposition of duty.—A duty of excise at the rate of thirteen annas per standard maund shall be levied, and shall be payable to the Central Government, on all sugar produced in any factory in British India before the commencement of this Ordinance and owned or possessed at the commencement of this Ordinance by an owner of a

factory or by a wholesale dealer.

- 4. Disclosure of stocks.—Every person owning or possessing sugar hable to the duty imposed by section 3 shall, within seven days of the date of the commencement of this Ordinance, submit to the Assessing Officer having jurisdiction in the area a full account in writing, containing the particulars entered in Form A set out in the Schedule and verified in the manner indicated in that form, of all sugar in his ownership or possession on the date of the commencement of this Ordinance, and shall specify therein the place where such sugar is stored and, if it is in transit from one place to another, the date, place and manner of despatch, its destination, the name and address of the consignee, and the date on which it is expected to reach such destination.
- 5. Assessment and payment of duty.—(1) On receipt of the return referred to in section 4 and after such further enquiry, if any, as he may think necessary, the Assessing Officer shall assess the duty payable on the sugar. If no return is submitted within the period specified in section 4, the Circle Officer, or, if the sum assessed exceeds two hundred rupees, the Assistant Collector, may make a summary assessment of the duty on such information as may be available to him.

(2) The amount so assessed shall be communicated in writing to the person owning or possessing the sugar with the particulars contained in Form B set out in the Schedule; and that person shall, not later than the 1st day of December, 1943, unless he obtains permission under sub-section (3) to pay by instalments, pay it into the local Treasury or any other Treasury approved by the Assessing Officer.

(3) Such payment may, with the permission of the Assessing Officer obtained when the assessment is communicated under sub-section (2), be made in instalments. not more than three in number, of which, when three instalments are allowed, the first shall be not less than one-third of the total amount due and shall be paid not later than the 1st day of December, 1943, and the second shall be not less than one-half the balance due and shall be paid not later than the 1st day of January, 1944, and the third shall be paid not later than the 1st day of February, 1944 and, when two instalments are allowed, the first shall be not less than half the total amount due and shall be paid not later than the 1st day of December, 1943, and the second shall be paid not later than the 1st day of January, 1944.

6. Recovery of duty with penalty.—If the duty payable under section 3 is not paid in full before the 2nd day of February, 1944, or if any instalment is not paid in full by the date fixed by section 5, the Circle Officer, or, if the deficit exceeds one hundred rupees, the Assistant Collector may, in lieu of the amount left unpaid,

recover any sum not exceeding double the amount left unpaid.

7. Mode of recovery of duty.—When default is made in the payment of any duty payable under section 3, or when any sum is to be recovered under section 6, the Assistant Collector may prepare a certificate signed by him specifying the amount due from the person liable to pay the same and send it to the Collector of the district in which such person resides or conducts his business and the said Collector, on receipt of such certificate, shall proceed to recover from the said person the amount specified therein as if it were an arrear of land revenue.

8. Power to obtain information.—An Assessing Officer or any person authorised in writing in this behalf by an Assistant Collector may at all reasonable times enter any place in which he has reason to believe that sugar liable to the duty imposed by section 3 is kept, and may inspect such place and may require any person found therein who is for the time being in charge thereof to produce to him and allow him to examine such accounts, books or other documents as may relate to the business carried on in such place and to furnish to him such information as he may require for the purpose of ascertaining whether or what sugar liable to duty is kept in such place or is elsewhere in the ownership or possession of the owner of such place.

9. Disposal of sugar liable to duty.—No person owning or possessing sugar liable to the duty imposed by section 3 shall sell or otherwise dispose of any sugar until the order of assessment has been communicated to him and until he holds a

release order signed by the officer making the assessment: Provided that nothing in this section shall apply to sugar sold retail in quanti-

ties not exceeding two pounds to one person at one time.

10. Offences and penalties. - Whoever commits any of the following offences, namely :-

(a) fails to supply the information required by section 4 or under section 8 or (unless with a reasonable belief, the burden of proving which shall be upon him, that the information supplied by him is true) supplies

(b) evades the payment of any duty payable by him under this Ordinance;

(c) obstructs any Assessing Officer or other authorized person in the exercise of his powers under section 8;

(d) contravenes the provisions of section 9;

(e) attempts to commit, or abets the commission of any of the offences mentioned in the foregoing clauses of this section,

shall, for every such offence, be punishable with imprisonment for a term which may extend to one year, or with fine, or with both, and where the offence is committed, attempted or abetted in respect of sugar liable to duty under section 3 such fine may extend to five times the duty leviable on the sugar in respect of which the offence is committed, attempted or abetted.

11. Power of Courts to order forfeiture.—Any Court trying an offence under this Ordinance may order the forfeiture to His Majesty of any sugar in respect of which the Court is satisfied that an offence under this Ordinance has been committed, and

may also order the forfeiture of any receptacles, packages or coverings in which such sugar is contained and the animals, vehicles, vessels or other conveyances used in carrying the sugar:

Provided that in ordering forfeiture under this section, the Court shall give the owner of the goods an option to pay in lieu of forfeiture such fine as the Court

thinks fit.

12. Appeals.—(1) Any person aggrieved by any decision or order passed under section 5 or section 6 may, within one month from the date of such decision or order, appeal therefrom to the Collector of Central Excises and Salt Revenue having jurisdiction in the area; but the filing of such an appeal shall not, pending the appeal, absolve him from the obligation to pay the sum or sums specified in such decision or order.

(2) The Collector of Central Excises and Salt Revenue may thereupon make such further inquiry and pass such order as he thinks fit, confirming, altering or annulling the decision or order appealed against; and if the money deposited by the person making the appeal exceeds the amount directed by the Collector of Central Excises and Salt Revenue to be paid, the money deposited in excess of such amount

shall be refunded.

(3) Every order passed in appeal under this Section shall, subject to the power

of revision conferred by Section 13, be final.

13. Revision by the Central Board of Revenue.—The Central Board of Revenue may, on the application of any aggrieved person, reverse or modify any decision or order made under Section 5, 6, or 12.

14. Rebate on export.—The Central Government may, by notification in the official Gazette, make rules to provide for the grant of a rebate of the duty paid under this Ordinance on sugar which is afterwards exported to any country outside India.

15. Bar of legal proceedings.—No suit, prosecution or other legal proceeding shall lie against any person for anything done or in good faith intended to be done

under this Ordinance.

Date .....

16. Saving of other laws.—The provisions of this Ordinance shall be in addition: to and not in derogation of any other law for the time being in force in relation to the levy of central duties of excise on sugar.

### THE SCHEDULE

[See	sections FOR	4 and 5 (2).] M A.				
PARTICULARS TO BE CONTA	INED IN	ACCOUNT RE				
I/Weofowner of			factory			
doing business as a wholesale dealer and holding licence Nohereby delcare that the following stocks of sugar were held by me/us on theNovember, 1943:—						
Place of storage.  If any quantities are in transit, state hereunder the date, place and manner of despatch of each consignment, the name and address of the consignee and the date on which it is expected to reach such destination.	Number of bags.	Average weight of contents of bags in maunds and seers.	Total quantity.			
			Mds.	Seers.	Remarks.	
		10.7			in the second	
1. I/We	hereby m leviab	declare the	above pa	rticulars	s to be true.	

Signature of factory owner.....

or other stockholder.....

### Sugar (Temporary Excise Duty). [ORD. XLI OF 1943.]

FORM B.
Particulars to be contained in communication of assessment under section 5
Toof
owner offactory
doing business as a wholesale dealer and holding licence No
Duty on maunds of sugar owned or possessed by you or
the has been assessed at Rs
You are required to pay the whole of this amount before the 1st day of December, 1943.
You are permitted to pay this amount in two/three instalments.

Viceroy and Governor General.

WAVELL,

# ORDINANCE No. XLII of 1943.

An Ordinance further to amend the North-West Frontier Constabulary Act, 1915.

(Published in the Gazette of India Extraordinary, dated the 2nd December, 1943.)

VHEREAS an emergency has arisen which makes it necessary further to amend the North-West Frontier Constabulary Act, 1915 (XIII of 1915), for

the purposes hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the

1. Short title and commencement .- (1) This Ordinance may be called the North-

West Frontier Constabulary (Amendment) Ordinance, 1943.

(2) It shall come into force at once.

2. Insertion of new section 3A in Act XIII of 1915.—After section 3 of the North-West Frontier Constabulary Act, 1915 (XIII of 1915) (hereinafter referred to as the said Act), the following section shall be inserted, namely :-

"3A. Power to employ Frontier Constabulary in other Provinces .- Notwithstanding anything contained in section 3 or elsewhere in this Act, it shall be lawful, and

shall be deemed always to have been lawful, for the Central Government to employ the Frontier Constabulary outside the limits of or adjoining the North-West Frontier Province in a province other than that Province for the better protection and administration of that other province."

3. In section 7 of the said Act,-

(a) to sub-section (2), the following words shall be added, namely:-

"or, when the Frontier Constabulary is employed under section 3A in a Province other than the North-West Frontier Province, under the general control and direction of the District Magistrate of the district."

(b) in sub-section (3), after the words "the Deputy Commissioner" the words "or District Magistrate" shall be inserted.

4. In section 21 of the said Act, in clause (a) after the words "Deputy Commis sioner" the words "District Magistrate" shall be inserted.

WAVELL,

## Repealed by Act 40 4 1949

#### ORDINANCE No. XLIII OF 1943.

An Ordinance to authorise the making of certain penal deductions from the pay and allowances of certain persons subject to the Indian Army Act, 1911.

(Published in the Gazette of India Extraordinary, dated the 2nd December, 1943.)

WHEREAS an emergency has arisen which makes it necessary to authorise the making of certain penal deductions from the pay and allowances of certain persons subject to the Indian Army Act, 1911 (VIII of 1911);

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Penal Deductions Ordinance, 1943.
  - (2) It shall come into force at once.

2. Deductions from pay and allowances of persons subject to Indian Army Act, 1911.—(1) In addition to and without derogation from the provisions of sub-section (2) of section 50 of the Indian Army Act, 1911 (VIII of 1911), penal deductions may be made from the pay and allowances of a person subject to the Indian Army Act, 1911 (VIII of 1911) other than an Indian commissioned officer for recovery of any sum required to pay a fine imposed on him by the Head of a training establishment as defined in clause (j) of section 2 of the National Service (Technical Personnel) Ordinance, 1940 (II of 1940), in which he is for the time being undergoing training, in respect of an act or omission for which the Head of the establishment could, if he were the employer in an industrial establishment to which the Payment of Wages Act, 1936 (IV of 1936), applies, in accordance with the provisions of that Act, impose a fine of similar amount on a person employed in such industrial establishment.

(2) The provisions of sections 51 and 52 of the Indian Army Act, 1911 (VIII of 1911), shall apply to any deduction made under this Ordinance as they apply to deductions authorised under the said Act, and the provise to sub-section (2) of section 50 of the said Act shall have effect as if a deduction made under this Ordinance were a deduction made under any of the clauses (e) to (g), both inclusive, of the said sub-

section.

WAVELL,

### ORDINANCE No. XLIV of 1943.

An Ordinance further to amend the Defence of India Act, 1939.

(Published in the Gazette of India Extraordinary, dated the 2nd December, 1943.)

WHEREAS an emergency has arisen which makes it necessary further to amend the Defence of India Act, 1939 (XXXV of 1939), for the purpose hereinafter appearing;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

- 1. Short title and commencement.—(1) This Ordinance may be called the Defence of India (Second Amendment) Ordinance, 1943.
  - (2) It shall come into force at once.
- 2. Amendment of section 6, Act XXXV of 1939,—In clause (5) of section 6 of the Defence of India Act, 1939 (XXXV of 1939)—

(a) for sub-clause (a) the following sub-clauses shall be substituted, namely:—
"(a) in section 53, for regulation (2) the following regulation had been substituted, namely:—

"(2) Judgment of death shall not be passed on any prisoner unless all the officers present at the court martial, where the number is less than five, and in other cases a majority of not less than twothirds of the officers present, concur in the sentence."

(b) in sub-section (2) of section 57A, for the word "commander" the words "substantive or acting commander" had been substituted;

(c) in section 58-

(i) in regulations (1) and (16) for the word "five" the word "three", in regulation (7) for the words "the president is a captain" the words "the president is a substantive or acting commander", in regulation (15) for the word "four" the word "two" had been substituted;

(ii) regulation (3) had been omitted "; and

(b) existing sub-clause (b) shall be relettered as sub-clause (d).

WAVELL,